



राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

वीरवार, 09 अप्रैल, 2026 / 19 चैत्र, 1948

हिमाचल प्रदेश सरकार

MUNICIPAL COUNCIL MANALI, DISTRICT KULLU (H.P.)

NOTIFICATION

Dated, the 31st March, 2026

No. MCM/534.—In exercise of the powers conferred under Section 125, 126, 127, 128 read with Section 202 and 214 of the Himachal Pradesh Municipal Act, 1994, I, Karun Bharnoria,
07—राजपत्र / 2026—09—04—2026 (669)

Executive Officer, Municipal Council Manali, Himachal Pradesh hereby notify the following Bye-laws:—

1. Short title, Extent and Commencement.—

- i. These Bye-laws may be called the Municipal Council Manali, (Grant of Trade License for Trade Activities, Use of Premises and Storage of Articles in a Premise) Bye-laws 2026.
- ii. These Bye-Laws shall come into force from the date of their publication in the Official Gazette.
- iii. These Bye-laws shall apply to all shops/premises falling within the Municipal limits which may not be used without license for the purpose specified in Section 125, 126, 127, 128 read with Section 202 and 214 of the Himachal Pradesh Municipal Act, 1994 as per Annexure I and for storage of any Article, and performing of any trade within municipal limits as per the Trade Types specified in these Bye-laws at Annexure I.

2. Definitions.—

In these Bye-laws, unless the context otherwise requires:—

- a) “Act” means the Himachal Pradesh Municipal Act, 1994, (Act No. 12 of 1994)
- b) “Authorized Officer” means Executive Officer or any other Officer specifically authorized by the Executive Officer.
- c) Urban Local Body (ULB): An Urban Local Body (ULB) is an administrative unit in urban areas, responsible for governance, management, and development which in this case is Municipal Council Manali (MCM henceforth).
- d) “Inspector” means Sanitary Inspector, or any other Official of the Municipal Council duly authorized by the Executive Officer.
- e) “License” means a written permission granted by the Executive Officer or any other official /Officer duly authorized by the Executive Officer in favor of the person, owner & occupier for sale/storage of articles and Trade Types specified in Annexure I, and zones as per Annexure II of these Bye-laws.
- f) “Licensing Officer” means Executive Officer, or any other officer duly authorized by the Executive Officer to grant/ renew License under the provisions of these Bye-laws.
- g) “premises”, means any shop/store/place where the articles specified in Annexure I are kept for sale/storage in the godown/ premises and or where the trade activities as specified under Annexure I are performed.
- h) “Small Scale Business/Trade” means premises covering maximum area of 100 sq.ft. “Medium Scale Business/Trade” means premises covering area of 100 Sq.ft. to 500 sq. ft. and “large Scale Business/Trade” means premises covering area of more than 500 Sq.ft.

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- i) **Small Shop:** A shop covering an area upto 64 square ft. shall be deemed to be a small shop.
 - j) **Medium Shop:** A shop covering an area more than 64 sq ft. and upto 250 square ft. shall be deemed to be a medium shop.
 - k) **Large Shop:** A shop covering an area more than 250 square ft. shall be deemed to be a large shop.
 - l) **Temporary Trade License:** This license is issued for a brief period ranging from 1 to 30 days. It is applicable exclusively to trade activities conducted from temporary, or makeshift shops or stalls at approved fairs, events, etc. It is mandatory for the fair organizer/ temporary shop or stall owner to get the individual temporary trade license as per the terms defined in this bye-law.
 - m) **Zone:** Functional boundary of the ULB, area designated for specific types of trade activities.
 - n) **Superstore:** typically refers to a large retail establishment that sells a wide variety of goods.
 - o) **E-commerce:** Electronic commerce, refers to the buying and selling of goods and services over the internet. It encompasses a wide range of online business activities for products and services.
 - p) **Cloud Kitchen:** A cloud kitchen, also known as a virtual kitchen, is a type of commercial kitchen space dedicated solely to preparing food for delivery and takeout.
 - q) **Municipal Services:** include but not limited to Garbage Collection, Property Tax, Electricity supply, Water supply, and Sewerage connection, provided under the jurisdiction of the Municipal Council which can be regulated by separate authorities.
 - r) **“Shopkeeper”** means any person running and managing the affairs of the shop/premises/place including its owner/occupier.
 - s) The words and expression not defined under these Bye-laws shall have the same meaning or sense as are defined in Himachal Pradesh Municipal Act, 1994.

3. Procedure for Obtaining License.—

- a) Any person who wants to operate/run any business/trade as specified in Annexure I and/ or store any article as specified in Annexure I within the areas of the Municipal Council and as per zone definitions in Annexure II shall apply for license on prescribed Format to Executive Officer of the concerned Municipal Council.
- b) **Period of License:** The License shall be issued for a period of 1 year, 5 Years, 10 years & maximum upto fifteen years at a time and the License shall automatically come to an end after completion of such period.

4. Renewal of License.—

- i. The license will be automatically renewed upon expiration once the applicant deposits the required fee. It can be renewed without any late fee or additional documentation within one month after expiration. If renewed within the following month (2nd Month of Expiry), a 50% penalty will apply. Beyond this period, the license cannot be renewed, and a new trade license must be applied.
- ii. No document is required to be submitted for renewal of License.

5. Transfer of License.—

- i. The license issued under the Bye-laws shall not be transferred in the name of any person except in case of the death of original licensee wherein it shall be made/ transferred in the name of the legal heirs only for the validity period of license on production of supporting documents and shall be decided by Executive Officer keeping in view the circumstances of the case.
- ii. Transfer of Trade License fees will be charged as per prescribed fees decided by the ULB.

6. Closure of License.—

The license issued under the Bye-laws can be requested for closure in case of winding up of the business. The licensee shall provide information as per prescribed guidelines to the Executive Officer for winding up of his business. Closure of Trade License fees will be charged as per prescribed fees, decided by the ULB.

7. Modification of License.—

The license issued under the Bye-laws can be requested for modification in the following heads only.

- i. In-case of Change of Mobile Number (Trade Owner)
- ii. In-case of Change and or Addition in Subcategory or Trade under the preselected sector as per Annexure I. (Note: Sector cannot be Modified, Multiple licenses will have to be applied for, multiple sectors).
- iii. In-case of Change of Business/ Trade Address (Modification of trade address is only allowed in case the address is being changed within the same ward of the ULB.)

Modification of Trade License fees will be charged as per prescribed fees, decided by the ULB.

8. License Fees.—

The license fee for grant of license shall be decided by the **Municipal Council** from time to time. The fee shall be charged in the following manner:—

Fees	Formula for Calculation
Trade License Fees	$\text{Fees (Scale of Business as per Scale of Business table below)} \pm [\text{Fees (Trade Type as defined in Annexure I) x Applicable Zone Factors (Defined in Annexure II)}]$

Sl. No.	Scale of Business	License Period 1 Year	License Period 5 Years	License Period 10 Years	License Period 15 years
1.	Small scale business/trade	500	2000	4000	7000
2.	Medium business/trade	700	3000	5000	8000
3.	Large scale business/trade	1000	5000	8000	12000

9. Temporary Trade Licenses .—

- i. Temporary Trade Licenses are applicable only in case of fairs, festivals, and other such events within the ULB, for a period of 1 day to 30 days only.
- ii. These licenses are specifically issued for temporary or makeshift shops or stalls at fairs and similar events.

Temporary Trade License Fees to be charged as per the formula below:

Fees	Formula for Calculation
Temporary Trade License Fees	$\text{Fees (As per Temporary Shop/ Stall Type Table Below)} \pm [\text{Fees (Trade Type as defined in Annexure I) x Applicable Zone Factors (Defined in Annexure II)}]$

In fairs, temporary / makeshift Shop/ stall trade fees within ULB is defined below:

Sl. No.	Shop Type	Shop Rate
1.	Small Size Shop	700
2.	Medium Size Shop	1000
3.	Large Size Shop	1500

10. Temporary Permissions.—

Fee structure for permission for Shooting of the Films/Documentaries in MCs:

Big budget Films/Movies	Medium budget Films/Movies	Low budget Films/Movies/TV Serials/Musical Albums/Advertisements
(Films above Rs. 75.00 Crores)	(Films above Rs. 5.00 Cr. upto Rs. 75.00 Cr.)	(Films upto Rs. 5.00 Crores)
Rs. 100000/-per day	Rs. 50,000/- per day	Rs. 25,000/- per day

11. Conditions for Grant of License.—

- i. Trade registration with the Labour & Employment Department, Government of Himachal Pradesh, is a mandatory prerequisite for applying for a Trade License from Urban Local Bodies (ULBs).
- ii. The License shall not be valid for any other purpose, except for the items/articles for which it is granted under these Bye-Laws.
- iii. The permission shall, unless specified otherwise in the license, be valid in the entire MC limits, subject to such conditions as may be imposed by the Executive Officer.
- iv. The owner /occupier of the premises shall have to produce the license before the Inspector or the licensing officer at any point of time as may be ordered by them.
- v. The Executive Officer shall have a right to impose or alter any of conditions in the license as may be deemed fit by him/her under the provisions of Section 214 of the Himachal Pradesh Municipal Act, 1994.
- vi. Additional Permissions for any article/ trade mentioned in annexure I may be added by the Executive Officer as and when deemed necessary.
- vii. The applicant shall submit a self-declaration regarding information submitted by him / her about the premises to be used for business/ trade *viz.* type of business, area, approval of map and nature of property *i.e.* commercial and domestic etc. to be true to the best of his knowledge and belief.
- viii. The licensee shall maintain proper record of the articles kept for sale or storage and trade activities being performed in the premises as may be required by the Licensing Officer. Further the licensee shall comply with all the directions and instructions issued to him by the Executive Officer or the Licensing Officer from time to time.
- ix. The licensee will ensure timely payment of Municipal dues
- x. Time period for issue of License: The license shall be issued as per the timelines notified/specified for this service under Public Service Guarantee Act, 2011.
- xi. Subject to these Bye-laws, license to any person, who applies online to the Executive Officer or Licensing Officer in this behalf and tenders the prescribed fee shall be granted by that officer, unless for reasons to be recorded in writing by him.
- xii. The Licensee shall be liable to pay transfer, modification, closure charges as prescribed by ULB per license at the time of effecting transfer of License, modification of license, closure of license.
- xiii. The licensee shall abide by the terms and conditions of the license and the license shall be displayed at the convenient/ conspicuous place /reception of the premises.
- xiv. The Inspector or inspecting staff concerned shall have a right to enter and inspect the premises and the licensee shall provide necessary assistance to the inspecting staff at the time of inspection of licensed premises.

- xv. The licensee shall not make any encroachment/ overhanging projection on public streets and Municipal drains in any manner.

12. Denials of License.—

- 1) The license shall not be granted:—
- i. to a person suffering from any loathsome infections or contagious diseases:
 - ii. to a person convicted for unlawful sale or storage of any articles mentioned in Section 125,126,127, 128 read with section 202 and 214 of the Himachal Pradesh Municipal Act, 1994.
 - iii. to a person who has been found to have habitually committed the breach of these Bye- Laws or the terms of the license.
 - iv. to a person not below the age of 18 years

13. Offenses and Penalties.—

- i. In addition to the penalty as provided under Himachal Pradesh Municipal Act, 1994 any person in possession of the premises found violating any of the provisions of these Bye-laws shall in the first instance be liable for a penalty of Rs. 1000/- only and suspension of license for a period of one month and for repetition of the same violation within three months be liable for penalty of Rs. 10000/- only and permanent Cancellation/withdrawal of license.
- ii. If the information submitted by the applicant under self-declaration is found to be false, he/she shall be liable for the penalty of ten times of the license fee and his/ her license will be cancelled.
- iii. In case of repeated violations, the concerned person, owner, or occupier, as the case shall be liable for cancellation/withdrawal of License which can only be restored on receiving written undertaking accompanied by surety from the person violating these Bye-laws subject to the satisfaction of the Executive Officer.

14. Penalization for Default on Municipal Services.—

In the interest of maintaining compliance and to ensure the seamless provision of municipal services, the Municipal Council hereby enacts the following:

1) Interlinked Service Compliance:

All Municipal Services, including but not limited to Garbage Collection, Property Tax, Electricity, Water, and Sewerage, provided under the jurisdiction of the Municipal Council and regulated by separate authorities, shall be interlinked for compliance purposes.

2) Cross- Service Penalization:

Any resident or entity found to be in violation of the regulations pertaining to any one of the municipal services shall be subject to cross-municipal service penalization. This includes but is not limited to:

- i. Suspension or limitation of other municipal services
- ii. Imposition of additional fines and penalties across all utilities
- iii. Notification and reporting of violations across regulatory authorities for coordinated enforcement.

3) Repercussions for Trade License service:

Municipal Service Defaulters will not be allowed to apply/ renew/ modify/ close trade licenses till the violation is resolved.

4) Notification and Appeal:

Prior to the enforcement of cross-municipal penalties, the affected party shall receive a written notice detailing the nature of the violation, the affected services, and the penalties to be imposed.

The affected party shall have the right to appeal against the penalization within a stipulated period as prescribed by the Municipal Council.

5) Inter-Authority Coordination:

Regulatory authorities governing each municipal service shall establish a coordination mechanism to ensure the efficient and timely exchange of information regarding violations and enforcement actions.

Regular meetings shall be held between regulatory authorities to review compliance status and address issues related to cross-municipal service penalization.

15. Zone Categorization.—

Municipal Council should consider categorizing trade license fees within their jurisdiction based on the zone in which the trading unit is located.

These Bye-laws shall come into effect immediately upon its inclusion in the Municipal Council Bye-laws. The Municipality shall periodically review and update the cross-municipal penalization framework to address emerging challenges and ensure fair and effective enforcement.

By order,

*Executive Officer,
Municipal Council Manali,
Himachal Pradesh.*

Trade Sector Type and Trade Categorizations Annexure I

Sl. No.	Sector	Trade	Sub Categorization	Remarks	Trade Fees INR (Suggestive) M. Council (1Yr)
1.	Agriculture	Farm Machinery Sale	NA	NA	1500
2.	Agriculture	Agriculture Use Products Retails	Sprays (insecticide, Fungicide, disinfectants, Fertilizers, Lime, Urea)	Additional regulatory approvals from other regulatory bodies may be required	1000
3.	Agriculture	Nursery	NA	Additional regulatory approvals from other regulatory bodies may be required	500
4.	Agriculture	Florists	NA	NA	500
5.	Agriculture	Agriculture Produce Wholesale	NA	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	2000
6.	Agriculture	Agriculture Produce Retails	NA	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	500
7.	Agriculture	Farm Machinery Repair	NA	NA	500
8.	Automotive	Tire Puncture Repair	NA	NA	250

Sl. No.	Sector	Trade	Sub Categorization	Remarks	Trade Fees INR (Suggestive) M. Council (1Yr)
9.	Automotive	Tire Sale, Repair & Services	NA	NA	1000
10.	Automotive	Four Wheeler/Two Wheeler Sales	NA	NA	5000
11.	Automotive	Four Wheeler/Two Wheeler Repair	NA	NA	1000
12.	Automotive	Four Wheeler/Two Wheeler Sale, Repair & Spare Part	NA	NA	6000
13.	Automotive	Four Wheeler/Two Wheeler Repair & Spare Parts	NA	NA	5000
14.	Banking Finance Services Insurance (BFSI)	Banking	Commercial Bank	NA	7000
15.	Banking Finance Services Insurance (BFSI)	Financial Services	NA	NA	7000
16.	Banking Finance Services Insurance (BFSI)	Insurance	General Insurance	NA	7000
17.	Banking Finance Services Insurance (BFSI)	Insurance	Medical Insurance	NA	7000
18.	Banking Finance Services Insurance (BFSI)	Insurance	Life Insurance	NA	7000

Sl. No.	Sector	Trade	Sub Categorization	Remarks	Trade Fees INR (Suggestive) M. Council (1Yr)
19.	Banking Finance Services Insurance (BFSI)	Insurance	Multiple Insurance	NA	7000
20.	Common Trades	Shops & Merchants	Small Stores	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	600
21.	Common Trades	Shops & Merchants	Super Stores (A superstore, may typically refers to a large retail establishment that sells a wide variety of goods. These goods can include groceries, clothing, electronics, household items, and more. Superstores are usually larger than regular small retail stores and aim to offer a one-stop shopping experience)	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	6000
22.	Common Trades	Clothes & Apparel	Laundry shop and Dry cleaners	NA	600
23.	Common Trades	Clothes & Apparel	Tailoring shop	NA	600
24.	Common Trades	Media, Entertainment & Advertisement	Cinematograph of films/ Photostudio/ Photo Studio Labs	Per Day Permission for shooting in ULB Location is different from Trade License Fees	1700

Sl. No.	Sector	Trade	Sub Categorization	Remarks	Trade Fees INR (Suggestive) M. Council (1Yr)
25.	Common Trades	Media, Entertainment & Advertisement	Theaters/ Multiplexes	NA	6500
26.	Common Trades	Printing & Publishing	Photocopy Shop Cyclostyling, Typing and Printing machines	NA	1100
27.	Common Trades	Printing & Publishing	Printing Press	NA	1500
28.	Common Trades	Printing & Publishing	Book Publisher/ Book Retailer & Stationery	NA	1500
29.	Common Trades	Printing & Publishing	Paper in pressed bales or loose or in reams	NA	600
30.	Common Trades	Printing & Publishing	Paper cutting, Binding	NA	600
31.	Common Trades	Printing & Publishing	Stationery, Ink for printing, writing, stamping, etc.	NA	600
32.	Common Trades	Printing & Publishing	Flex Printing, Hoardings printing	NA	1,700
33.	Common Trades	Food & Beverage	Vegetable & Fruit	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	1,000
34.	Common Trades	Food & Beverage	Sweetmeats & confectionery	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	1,500

Sl. No.	Sector	Trade	Sub Categorization	Remarks	Trade Fees INR (Suggestive) M. Council (1Yr)
35.	Common Trades	Food & Beverage	Aerated Drinks (Non-Alcoholic)	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	1,500
36.	Common Trades	Food & Beverage	Groceries (Including Fast Moving Consumer Goods)	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	1,500
37.	Common Trades	Clothes & Apparel	Cloth or clothes of cotton, wool, silk, art silk, organic fibers etc.	NA	2,500
38.	Common Trades	Clothes & Apparel	Cloths whole sale	NA	2,500
39.	Common Trades	Clothes & Apparel	Dyeing/ Bleaching or printing of, Cloth, Yarns	NA	700
40.	Common Trades	Clothes & Apparel	Oil Cloth	NA	700
41.	Common Trades	Clothes & Apparel	Shoes including leather, PVC Canvas rubber and plastic shoes	NA	1,700
42.	Common Trades	Healthcare, Beauty & Wellness	Clinics / Healthcare Service / Labs/ Hospitals	NA	5,000
43.	Common Trades	Healthcare, Beauty & Wellness	Pharmaceutical or medical goods / Chemists	NA	5,000
44.	Common Trades	Healthcare, Beauty & Wellness	Hair Dressing Saloon or a Barber's shop	NA	1,000

Sl. No.	Sector	Trade	Sub Categorization	Remarks	Trade Fees INR (Suggestive) M. Council (1Yr)
45.	Common Trades	Healthcare, Beauty & Wellness	Cosmetics (Retail)	NA	1,000
46.	Common Trades	Healthcare, Beauty & Wellness	Spa & Wellness	NA	1,000
47.	Common Trades	Healthcare, Beauty & Wellness	Beauty Culture & Hair Dressing	NA	1,000
48.	Common Trades	Healthcare, Beauty & Wellness	Naturopathy	NA	1,000
49.	Common Trades	Electronics & Electricals	Electronics & Electricals (Sales)	NA	1,500
50.	Common Trades	Electronics & Electricals	Mobile Sales	NA	2,000
51.	Common Trades	Electronics & Electricals	Mobile Sales & Repairs	NA	2,000
52.	Common Trades	Electronics & Electricals	Watch Sales & Repair	NA	2,000
53.	Common Trades	Electronics & Electricals	Electronic items sales & Repairs.	NA	2,000
54.	Common Trades	Electronics & Electricals	Electronics-Home appliances (Sales & Repairs)	NA	3,000
55.	Common Trades	Shops & Merchants	Private Offices	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	2,000
56.	Common Trades	Shops & Merchants	E-Commere	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	2,000

Sl. No.	Sector	Trade	Sub Categorization	Remarks	Trade Fees INR (Suggestive) M. Council (1Yr)
57.	Common Trades	Food & Beverage	Cloud Kitchen	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	2,000
58.	Common Trades	Food & Beverage	Food Processing Plants	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority. Industry Department & other Regulatory Licenses may also be applicable	4,000
59.	Common Trades	Healthcare, Beauty & Wellness	Gym & Fitness center, Yoga & Meditation centers	NA	1,500
60.	Common Trades	Healthcare, Beauty & Wellness	Wellness products/ supplements (Retail).	NA	1,500
61.	Common Trades	Media, Entertainment & Advertisement	Digital Advertisements & Digital Hoardings	NA	4,500
62.	Common Trades	Media, Entertainment & Advertisement	Event Management	NA	4,500

Sl. No.	Sector	Trade	Sub Categorization	Remarks	Trade Fees INR (Suggestive) M. Council (1Yr)
63.	Common Trades	Shops & Merchants	Pet Shops & Pet Food	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	1,000
64.	Common Trades	Scrap Management	Old paper or waste paper including old newspapers, periodicals magazines, etc.	NA	1,000
65.	Common Trades	Scrap Management	Metal, Plastic, Glass, Paper waste	NA	1,500
66.	Common Trades	Scrap Management	Silk waste or silk yarn waste, art silk waste or art silk yarn waste	NA	1,000
67.	Common Trades	Scrap Management	Cotton refuse or waste or cotton yarn refuse or waste	NA	1,000
68.	Common Trades	Scrap Management	Organic Waste	NA	1,000
69.	Education, Skills & Development	Private Educational Institutions	Upto 100 Students	NA	1,5000
70.	Education, Skills & Development	Private Educational Institutions	More than 100 Students	NA	7,000
71.	Education, Skills & Development	Private Day Cares / Creche	Upto 50 Students	NA	2,000
72.	Education, Skills & Development	Private Day Cares / Creche	More than 50 Students	NA	3,000
73.	Education, Skills & Development	Tution Centers/ Coaching Classes	Upto 100 Students	NA	4,000

Sl. No.	Sector	Trade	Sub Categorization	Remarks	Trade Fees INR (Suggestive) M. Council (1Yr)
74.	Education, Skills & Development	Tution Centers/ Coaching Classes	More than 100 Students	NA	5,500
75.	Fairs, Festivals, Events, and Exhibitions (Temporary Licenses Only)	Food Vans/ Food Stalls	Food Vans/ Food Stalls	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	1,000 Per Day
76.	Fairs, Festivals, Events, and Exhibitions (Temporary Licenses Only)	Book Stalls	Book Stalls	NA	1,000 Per Day
77.	Fairs, Festivals, Events, and Exhibitions (Temporary Licenses Only)	Handicraft Stalls	Handicraft Stalls	NA	1,000 Per Day
78.	Fairs, Festivals, Events, and Exhibitions (Temporary Licenses Only)	Handloom Stalls	Handloom Stalls	NA	1,000 Per Day
79.	Fairs, Festivals, Events, and Exhibitions (Temporary Licenses Only)	Other Stalls/ Fun Fairs	Other Stalls/ Fun Fairs	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	1,000 Per Day
80.	Handloom & Handicrafts	Handloom	Silk Weaves	NA	700

Sl. No.	Sector	Trade	Sub Categorization	Remarks	Trade Fees INR (Suggestive) M. Council (1Yr)
81.	Handloom & Handicrafts	Handloom	Cotton Weaves	NA	700
82.	Handloom & Handicrafts	Handloom	Woolen Weaves	NA	700
83.	Handloom & Handicrafts	Handloom	Linen Weaves	NA	700
84.	Handloom & Handicrafts	Handloom	Blended Weaves	NA	700
85.	Handloom & Handicrafts	Handloom	Other Weaves	NA	700
86.	Handloom & Handicrafts	Handicrafts	Pottery & Ceramics	NA	700
87.	Handloom & Handicrafts	Handicrafts	Textile Crafts	NA	700
88.	Handloom & Handicrafts	Handicrafts	Wood Crafts	NA	700
89.	Handloom & Handicrafts	Handicrafts	Metal Crafts	NA	700
90.	Handloom & Handicrafts	Handicrafts	Basketry & Weaving	NA	700
91.	Handloom & Handicrafts	Handicrafts	Leather Crafts/ Cobbler	NA	300
92.	Handloom & Handicrafts	Handicrafts	Stone Crafts	NA	700
93.	Handloom & Handicrafts	Handicrafts	Paper Mache	NA	700
94.	Handloom & Handicrafts	Handicrafts	Glass Crafts	NA	700
95.	IT/ ITES Services	Call Centers	BPOs, KPOs, Helpdesks, Customer Care	NA	5,500
96.	IT/ ITES Services	Computer Hardware & Peripherals	Sales	NA	3,000
97.	IT/ ITES Services	Computer Hardware & Peripherals	Repairs	NA	3,000
98.	IT/ ITES Services	Digital Services	Software/ Website/ App /Social Media Marketing	NA	5,500

Sl. No.	Sector	Trade	Sub Categorization	Remarks	Trade Fees INR (Suggestive) M. Council (1Yr)
99.	Luxury Goods	Gems & Jewellery	Precious metals (Refining or Recovery)	Gold, Silver, Platinum	6,000
100.	Luxury Goods	Gems & Jewellery	Goldsmithy	Gold & Gemstones	6,000
101..	Luxury Goods	Gems & Jewellery	Silversmithy		6,000
102.	Luxury Goods	Gems & Jewellery	Precious Metals/ Precious Stones/ Pearls Jewellers (sales)	Gold, Silver, Platinum	6,000
103.	Manufacturing, Industries and Industrial Materials	Leather & Skins	Tanning, pressing or packing Hides or skins, whether raw or dried	NA	3,000
104.	Manufacturing, Industries and Industrial Materials	Leather & Skins	Leather, leather cloth, raxine cloth and water proof cloth	NA	3,000
105.	Manufacturing, Industries and Industrial Materials	Leather & Skins	Leather goods manufacturing	NA	3,000
106.	Manufacturing, Industries and Industrial Materials	Leather & Skins	Celluloid or celluloid goods	NA	3,000
107.	Manufacturing, Industries and Industrial Materials	Metal Works (Non-Precious Metals Only)	Metal Casting	NA	3,000
108.	Manufacturing, Industries and Industrial Materials	Metal Works (Non-Precious Metals Only)	Litho Press	NA	3,000
109.	Manufacturing, Industries and Industrial Materials	Metal Works (Non-Precious Metals Only)	Black smithy	NA	3,000

Sl. No.	Sector	Trade	Sub Categorization	Remarks	Trade Fees INR (Suggestive) M. Council (1Yr)
110.	Manufacturing, Industries and Industrial Materials	Metal Works (Non-Precious Metals Only)	Copper smithy	NA	3,000
111.	Manufacturing, Industries and Industrial Materials	Metal Works (Non-Precious Metals Only)	Electroplating	NA	3,000
112.	Manufacturing, Industries and Industrial Materials	Metal Works (Non-Precious Metals Only)	Metal-Cutting, Treating, Drilling, Assembly (ferrous or non-ferrous or antimony, excluding precious metal)	NA	3,000
113.	Manufacturing, Industries and Industrial Materials	Metal Works (Non-Precious Metals Only)	Tin smity	NA	2,000
114.	Manufacturing, Industries and Industrial Materials	Clothes Manufacturing	Power Looms	NA	3,000
115.	Manufacturing, Industries and Industrial Materials	Metal Works (Non-Precious Metals Only)	Welding of metal by electric, gas or any process whatsoever.	NA	2,000
116.	Manufacturing, Industries and Industrial Materials	Timber & Woodworks	Timber, Bamboos Sawmill	NA	3,000
117.	Manufacturing, Industries and Industrial Materials	Timber & Woodworks	Plywood	NA	3,000
118.	Manufacturing, Industries and Industrial Materials	Timber & Woodworks	Sandalwood	NA	3,000
119.	Manufacturing, Industries and Industrial Materials	Timber & Woodworks	Manufacturing & Sales of Wooden furniture and plywood / sandal wood	NA	3,000

Sl. No.	Sector	Trade	Sub Categorization	Remarks	Trade Fees INR (Suggestive) M. Council (1Yr)
120.	Manufacturing, Industries and Industrial Materials	Timber & Woodworks	Manufacturing & Sales of Cardboard boxes, barrels, khokas or other articles of wood or plywood or sandal wood	NA	2,000
121.	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Hardware Store, Sanitary-ware, and other articles made of iron, iron-sheets, pipes, iron angles and G.I. Pipes etc.	NA	3,000
122.	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Cement	NA	3,000
123.	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Charcoal	NA	2,000
124.	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Glass bevelling, Glass cutting, Glass Polishing	NA	2,000
125.	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Marble, stone cutting, grinding, dressing or polishing	NA	3,000
126	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Road Construction, (Bitumen, Tar, ditch, dammar, Ral)	NA	3,000
127.	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Cement concrete designs or models. Bricks or tiles by mechanical power/ hand power	NA	3,000
128.	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Paints, Varnishes, Lacquer	NA	3,000

Sl. No.	Sector	Trade	Sub Categorization	Remarks	Trade Fees INR (Suggestive) M. Council (1Yr)
129.	Petroleum, Chemicals & Other Regulated Products	Blood Banks	Blood Banks	Additional regulatory approvals from other regulatory bodies may be required	1,500
130.	Petroleum, Chemicals & Other Regulated Products	Bones, bone meal or bone powder.	Bones, bone meal or bone powder	Additional regulatory approvals from other regulatory bodies may be required	1,500
131.	Petroleum, Chemicals & Other Regulated Products	Chemicals & Gases	Compound gas, such as oxygen gas, hydrogen gas, nitrogen gas, carbon dioxide gas, sulphur dioxide gas, chlorine gas, acetylam gas etc.	Additional regulatory approvals from other regulatory bodies may be required	4,000
132.	Petroleum, Chemicals & Other Regulated Products	Chemicals & Gases	Plastic Goods (Manufacture)	Additional regulatory approvals from other regulatory bodies may be required	4,000
133.	Petroleum, Chemicals & Other Regulated Products	Chemicals & Gases	Rubber Goods (Manufacture)	Additional regulatory approvals from other regulatory bodies may be required	4,000
134.	Petroleum, Chemicals & Other Regulated Products	Chemicals & Gases	Chlorate mixture, Chemical liquid, Chemicals (non-liquid), Phosphorous, Saltpetre, Sulphur, Insecticide & Disinfectants	Additional regulatory approvals from other regulatory bodies may be required	4,000

Sl. No.	Sector	Trade	Sub Categorization	Remarks	Trade Fees INR (Suggestive) M. Council (1Yr)
135.	Petroleum, Chemicals & Other Regulated Products	Petroleum, other than dangerous petroleum, as defined in the Petroleum Act, 1934.	NA	Additional regulatory approvals from other regulatory bodies may be required	8,000
136.	Petroleum, Chemicals & Other Regulated Products	CNG Pump & Electric Charging Station	NA	Additional regulatory approvals from other regulatory bodies may be required	8,000
137.	Petroleum, Chemicals & Other Regulated Products	Liquified Petroleum Gas	NA	Additional regulatory approvals from other regulatory bodies may be required	8,000
138.	Petroleum, Chemicals & Other Regulated Products	Prohibited Substances (Tobacco & Tobacco Products)	Trading in <i>Bidi Bidi</i> leaves	License under COTPA is mandatory, and Trade License from ULB	3,000
139.	Petroleum, Chemicals & Other Regulated Products	Prohibited Substances (Tobacco & Tobacco Products)	<i>Bidis</i> (indigenous cigarettes) snuff, cigars or cigarettes	License under COTPA is mandatory, and Trade License from ULB	5,000
140.	Petroleum, Chemicals & Other Regulated Products	Alcohol	Liquor Stores Wholesale/ retail	Permission from Excise is mandatory and Trade license from ULB	7,000
141.	Petroleum, Chemicals & Other Regulated Products	Alcohol Manufacture	Brewery / Micro-Brewery	Permission from Excise is mandatory and Trade license from ULB	7,000

Sl. No.	Sector	Trade	Sub Categorization	Remarks	Trade Fees INR (Suggestive) M. Council (1Yr)
142.	Petroleum, Chemicals & Other Regulated Products	Flameables & Explosives	Detonaters, Dynamite, Fulminate, Fulminate of mercury, Fulminate of silver, Golatino, Gollignite, Gun-cotton., Gun-powder	Other Regulatory Permissions may be required	10,500
143.	Petroleum, Chemicals & Other Regulated Products	Flameables & Explosives	Fire-works wholesale/ retail	Other Regulatory Permissions may be required	3,000
144.	Petroleum, Chemicals & Other Regulated Products	Flameables & Explosives	Mathylated spirit, denatured spirit or french polish	Other Regulatory Permissions may be required	8,500
145.	Petroleum, Chemicals & Other Regulated Products	Flameables & Explosives	Nitro-cellulose, Nitro-compound, Nitro-glycerine, Nitro-mixture, Blasting powder	Other Regulatory Permissions may be required	10,500
146.	Petroleum, Chemicals & Other Regulated Products	Flameables & Explosives	Matches for lighting (including Bengal matches)	Other Regulatory Permissions may be required	10,500
147.	Petroleum, Chemicals & Other Regulated Products	Meat Shop	Chicken & Fish	NA	1,000
148.	Petroleum, Chemicals & Other Regulated Products	Meat Shop	Mutton & Other Raw meats	NA	2,000

Sl. No.	Sector	Trade	Sub Categorization	Remarks	Trade Fees INR (Suggestive) M. Council (1Yr)
149.	Tourism & Hospitality	Restaurants	Pub, Restro Bar, Fine Dine , Breweries	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	6,000
150.	Tourism & Hospitality	Restaurants	Eateries (Food Production & or Distribution)/ Eateries (Food Distribution only)	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	7,500
151.	Tourism & Hospitality	Hotels	Upto 3 Star facility	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	7,500
152.	Tourism & Hospitality	Hotels	4 Star facility	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	10,000

Sl. No.	Sector	Trade	Sub Categorization	Remarks	Trade Fees INR (Suggestive) M. Council (1Yr)
153.	Tourism & Hospitality	Hotels	5 Star facility	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	12,500
154.	Tourism & Hospitality	Home stays / Bread n Breakfasts / Paying Guest Facility / Hostels	Upto 10 Rooms	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	4,000
155.	Tourism & Hospitality	Home stays / Bread n Breakfasts / Paying Guest Facility / Hostels	More than 10 Rooms	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	4,000
156.	Transportation & Logistics	Transportation	Transportation	NA	5,500
157.	Transportation & Logistics	Warehouses	Warehouses	NA	5,500
158.	Transportation & Logistics	Transport & Warehouse	Transport & Warehouse	NA	5,500
159.	Transportation & Logistics	Courier Services	Courier Services	NA	4,000

Zone Categorization Table

Sl. No.	Zone Name	Zone Definition	Multiplication Factor (X)
1.	A	As per priority Zones defined in Property Tax under the Municipal Property Tax Bye-Laws.	2
2.	B	As per priority Zones defined in Property Tax under the Municipal Property Tax Bye-Laws.	1.5

Trades Operating in priority Zone A should have Higher value than zone B and So on.

MUNICIPAL COUNCIL MANALI, DISTRICT KULLU (H.P.)

NOTIFICATION

Dated, the 31st March, 2026

NO. MCM/535.—Whereas, the Municipal Council Manali drafted the “**MUNICIPAL COUNCIL MANALI ERECTION, EXHIBITION, AFFIXATION OF ADVERTISEMENT AND HOARDING BYE-LAWS 2026**” were published in the Rajpatra, Himachal Pradesh (extra-ordinary) on.....*vide* Notification of even number dated.....for inviting public objections under Section 217 read with Section 202 of the Himachal Pradesh Municipal Act, 1994.

And whereas, no objections were received from any quarter within the specified period of 30 days from the date of publication of these draft Bye-law.

Now, therefore, in exercise of the powers conferred by under Section 202 and Section 217 of the Himachal Pradesh Municipal Act, 1994 (Act No. 13 of 1994) as amended from time to time, the final “**MUNICIPAL COUNCIL MANALI ERECTION, EXHIBITION, AFFIXATION OF ADVERTISEMENT AND HORDING BYE-LAWS 2026**” are hereby notified and published the Rajpatra, Himachal Pradesh (extra-ordinary) for information of the general public as follows, namely:—

MUNICIPAL COUNCIL MANALI ERECTION, EXHIBITION, AFIXATION OF ADVETISEMENT AND HOARDING AND HOARDING BYE-LAWS 2026.

1. Short title, commencement and application.—(i) These Bye-laws may be called, “Municipal Council Manali Erection, Exhibition, Affixation of Advertisement and Hoarding Bye-laws 2025”.

(ii) These Bye-laws shall come into force from the date of their publication in the Rajpatra (extra-ordinary) Himachal Pradesh.

(iii) These Bye-laws shall be applicable within the jurisdiction of Municipal Council Manali as defined from time to time.

2. Definitions.— (1) In these Bye-laws, unless the context otherwise requires:—

- (a) **“Act”** means the Himachal Pradesh Municipal Act, 1994 (Act No. 13 of 1994) as amended from time to time.
- (b) **“Applicant”** means any person applying for permission for erection, exhibition, affixation of advertisement and hoarding upon the land and building falling within the jurisdiction of Municipal Council Manali which include the Government/Semi Government and Private buildings.
- (c) **“Authorized Officer”** means any Officer/Official duly authorized by the Municipality or its Sr. Executive Officer/Executive Officer/Secretary under these Bye-laws.
- (d) **“Hoarding”** means any advertisement to be placed by way of erection, exhibition and affixation or to remain upon or over any land, building, wall, boarding, frame, poster structure or upon in any vehicle including any advertisement exhibited by means of cinematography.
- (e) **“Place”** means authorized sites/locations specified by the Municipal Council/ Nagar Panchayat for erection, exhibition and affixation of advertisement hoarding with the limits of Corporation.
- (f) **“Permission”** means sanction/approval granted by the Sr. Executive Officer/ Executive Officer/Secretary or the Officers authorized by him in this behalf for erection, exhibition and affixation of advertisement hoardings.
- (g) **“Special Judicial Magistrate 1” Class”** means the Judicial Magistrate having jurisdiction over the area of Municipal Council Manali under the Act.
- (h) Words and expressions used in these Bye-laws but not defined herein shall have the meaning respectively assigned to them under the Act.

1. Prohibition of advertisement without written permission of the Sr. Executive Officer/Executive Officer/Secretary:—

- (i) No advertisement shall be erected, exhibited, affixed or retained upon or over any land building, wall boarding, frame, post or structure or upon in any vehicle or shall be displayed in any manner, whatsoever in any place within the Municipal area including private land and buildings without the written permission of the Sr. Executive Officer/Executive Officer/Secretary granted in accordance with these Bye-laws excepts the advertisement hoardings of the Central, State Government highlighting the achievements of the Governments within the area of Municipal area.
- (ii) All such advertisement hoarding erected/ installed by any other individual, authority or agency including the public sector undertakings duly owned and controlled by the Government shall be liable to seek prior permission for erection and installation of such hoardings within the territorial jurisdiction of the Municipal area on such fees and other terms and condition as may be fixed in this behalf by the concerned officer under these Bye-laws. However, no permission shall be permissible for the hoarding to be installed by Central, State Government highlighting the achievements of the Governments within the Municipal area.

- (iii) Any person authority or agent found erecting, exhibiting and affixing the advertisement hoardings illegally unauthorized and without any permission shall be liable for penalty under these Bye-laws and such hoardings alongwith frame structure/ vehicle displaying the same shall be impounded.

2. Procedure for application and grant of permission.— (i) Applicant or the person concerned, intending to erect, exhibit and affix the advertisement hoardings within the area of the Municipality shall in writing submit the detail of the location/site, size of hoarding to be occupied for such installation to the Sr. Executive Officer/Executive Officer/Secretary or the Officer authorized in this behalf.

(ii) The application submitted by the applicant shall be verified by the concerned branch dealing with hoarding permission who shall after spot inspection process the same for the approval of the authority for grant of necessary permission in favour of the applicant after assessing the hoarding charges for erection, affixation and exhibition of such hoarding and convey the same to the applicant before granting permission.

(iii) The permission for erection, affixation and exhibition of advertisement hoarding shall be accorded only after obtaining receipt of the amount to be deposited by the applicant in the Municipality on this account.

(iv) The place for erection, affixation and exhibition of advertisement hoarding shall be communicated to the applicant by the concerned branch of the concerned branch of the Municipality in writing and the name of the place/site of erection, affixation and exhibition of advertisement hoarding by the applicant shall also be mentioned on the hoarding to be affixed/ erected and installed along with the date and period of sanction on such hoarding. Further, intimation of the same shall also be given to Municipality or to the concerned agency or the contractor hired or engaged by the Municipality for managing the sites for erection, affixation and exhibition of advertisement hoardings.

(v) In the case of advertisement affixed, erected and installed upon vehicle, a person shall have to carry the original permission, a copy of which shall be affixed on the windscreen of the vehicle and the same shall have to be shown to the authorized officer of the Municipality at the time of inspection. Further, all other persons, authority or agency shall also be liable to show the sanction to the inspecting staff of the Municipality at any time.

(vi) The permission granted by the Municipality for erection, exhibition and affixation of advertisement hoarding shall be time specific and after expiry of period of permission, the concerned person, authority and agency shall be liable to remove the same forthwith failing which the same shall be removed by the Authorised Officer shall impose penalty at the rate of rupees 1000 per day and amount shall be recovered from the concerned as per the provisions contained in Section 87 of the H.P. Municipal Act, 1994.

(vii) In case the advertisement hoarding is affixed on the private land or building including shops and the person concerned have failed to release the amount of fees to be paid to the Municipality on account of such sanction, the Authorised Officer in addition on the aforesaid penalty shall take steps to withdraw civic amenities granted in favour of the person concerned and also to make request to concerned authority for withdrawal of sanction/recognition granted by them in favour of the person concerned.

(viii) The size of the hoarding shall not be more than the size as fixed by the Municipality and all the advertisement hoarding shall be installed in the specified area and no hoarding shall

installed in heritage area on in valley side above the road level and on the roofs of the buildings. All the hoardings must be installed, erected in a way so as to preserve the aesthetics, scenic beauty and the view of the hills.

(ix) No advertisement hoarding shall be erected on sharp and blind curves and should not be located in oblique to the road on any natural water source, tree, water line, Municipal drain, fire hydrant and on garbage container and at a place where it effects the growth of flora etc..

(x) The Authorized Officer in the exceptional circumstances or in the larger public interest may permit any person, authority or agency to erect, exhibit or affix the advertisement hoardings pertaining to social or State and National interest matter only for a period of 7 days in any area including Core/ Heritage area.

(xi) No advertisement hoarding in contravention of any law, rules, norms, notification or direction issued by the State Government or by the Municipality shall be erected, affixed and installed within the limits of Municipal area. Further the directive issued by any Court of law in this regard shall be binding upon all the concerned.

5. Rates for affixation, erection and installation of advertisement hoarding.—The rate shall be notified/fixed by the Municipality for affixation, erection and installation of advertisement hoarding from time to time and the same shall be notified to the concerned seeking such permission.

6. Duties and responsibilities of the applicant.—(i) It shall be the duty and responsibility of the applicant to make available all the sanctions/permissions granted by the competent authority to the said person, authority or agency to whom such permission has been granted by the Municipality and to follow the instructions/ guidelines issued by the Municipality or by the Central/ State Government in this regard from time to time.

(ii) Whosoever is found affixing, erecting and exhibiting the advertisement hoarding at a place other than the places so approved for such purpose and in contravention of conditions specified by the Municipality, in such sanction the person, authority and agency shall be liable jointly for penalty under these Bye-laws in addition to the penalties already provided under the H.P. Municipal Act, 1994.

7. Compounding of offences.— All the offences punishable under these Bye-laws may, before, the institution of prosecution, be compounded by such officer as may be authorized by the Municipality or its Authorized Officer in this behalf, on payment of such as may be specified by such officer under these Bye-laws.

8. Offences to be tried summarily.—The offences which are not compounded shall be tried in a summary manner by the Special Judicial Magistrate 1st Class having jurisdiction of the Municipal area as per provision contained under law.

9. Penalty.—(i) Whosoever, is found guilty of affixing, and exhibiting the advertisement hoarding at a place other than the place(s) specified/notified by the Municipality the rate of penalty shall be 1000/- per square feet per day to be calculated from the date of erection/affixation of such unauthorized hoarding and till its removal by the concerned or by the Municipality.

(ii) In case of repeated violation and the person concerned failed to release the due amount including penalty to the Municipality within a period of 15 days, as the case may be, he/she shall also be liable for disconnection of water, electricity and others civic amenities and the Municipality may request the competent authority for withdrawal of building sanction granted in favour of the owner concerned if such unauthorized hoarding is found erected upon the building concerned.

10. Repeal and Savings.—The scheme regulation, Bye-laws if any, relating to affixation, erection and exhibition of advertisement hoardings is hereby repealed. Anything done or any action taken under the said scheme, Bye laws and Regulations the same be deemed to have been done or taken under the provisions of these Bye-laws.

Executive officer,
Municipal Council Manali.

राज्य निर्वाचन आयोग हिमाचल प्रदेश

STATE ELECTION COMMISSION HIMACHAL PRADESH

आर्मसडेल, शिमला-171002 Armsdale, Shimla-171002 Tel. 0177-2620152, 2620159, 2620154,
Email:secysec-hp@nic.in

NOTIFICATION

Dated, the 8th April, 2026

No. SEC-HP-F002(01)/1/2021-II- 8953.—Whereas, the State Election Commission, Himachal Pradesh had issued the programmes *vide* Notification No.SEC-HP-F002(01)/2021-7001-43, dated 12th March, 2026 for the delimitation of wards of four Municipalities in the State *i.e.* M.Corp. Una, MC Rohroo, NP Narkanda and NP Bir;

And whereas final orders of delimitation of Municipalities in respect of MC Rohroo and NP Narkanda was issued by the concerned Deputy Commissioners and same was notified by the Commission in Official Gazette *vide* Notification dated 06-04-2026 and now final orders of delimitation of Municipal Corporation, Una and Nagar Panchayat, Bir have also been issued by the concerned Deputy Commissioners and same have been received in this Commission;

And whereas Rule 9 (2) of the Himachal Pradesh Municipal Corporation Election Rules, 2012 and Himachal Pradesh Municipal Election Rules, 2015 provides that the State Election Commission shall notify the delimitation of wards in the Official Gazette;

Therefore, the State Election Commission in exercise of the powers vested in it under Section 9 of the Himachal Pradesh Municipal Corporation Act, 1994 & Section 281 of the Himachal Pradesh Municipal Act, 1994 read with Rule 9(2) of the Himachal Pradesh Municipal Corporation Election Rules, 2012 and Himachal Pradesh Municipal Election Rules, 2015 hereby notifies the delimitation of wards of Municipal Corporation, Una and Nagar Panchayat, Bir as per **Annexure-A** attached.

By order,

Sd/-
(ANIL KUMAR KHACHI),
State Election Commissioner,
Himachal Pradesh.

MUNICIPAL CORPORATION, UNA:-

Sl.No.	Ward No.	Name of Ward	Identifiable Description of the area
1.	1	Lalsingi	The entire Revenue Mohal Lalsingi constitute ward no. 1 Lalsingi. This ward consists of ward No. 1 to 7 of G.P. Lalsingi. The periphery of this newly created ward no. 1 Lalsingi is identifiable as under: Bounded on the North By: Southern boundary of Mohal Jhalera upto N.H. Una-Amb & then along southern side of Hillview colony upto police line ground. Bounded on the South By: Northern part of Mohal Rampur Bounded on the East By: Boundary with western side of Mohal Kotla Khurd starting from near Police Ground then along Western boundary of Mohal Kotla Kalan upto South West boundary of Mohal Kotla Kalan. Bounded on the West By: Boundary with Eastern part of Mohals Bادهhra & Kangar.
2.	2	Jhalera	This ward consists of Mohals Jhalera (Complete) Rainsary Upperly (part), Rainsary Nichali (part), ward No. 1-5 of Jhalera and ward no. 7 of G.P. Rainsary. The periphery of this newly created ward no. 2 Jhalera is identifiable as under: Bounded on the North By: Southern Boundary of G.P. Basal lower from Swan River up to near Mahindra showroom on N.H. Una-Amb. Bounded on the South By: Northern Boundary of Mohal G.P. Lalsingi from Swan River near Raizada restaurant up to N.H. and then upto Hillview colony. Bounded on the East By: From near Mahindra showroom along Eastern boundary of ward no. 7 of G.P. Rainsary up to Hillview Colony. Bounded on the West By: Swan River.
3.	3	Rainsary	The Revenue Mohal Rainsary Upperly, Rainsary Nichali, constitute ward no. 3 Rainsary and Kotla Khurd. This ward consists of Mohals Rainsary Upperly (part), Rainsary Nichali (part), consisting of ward no. 1 to 6 of G.P. Rainsary. The periphery of this newly created ward no. 3 -Rainsary is identifiable as under: Bounded on the North By: Southern boundary of G.P. Basal lower upto main highway from near on N.H. Una Amb upto North West boundary of Mohal Kotla Khurd near railway under pass Takka road. Bounded on the South By: Northern Boundary of ward No. 7 of merged G.P. Rainsary. upto N.H. Una Amb. Bounded on the East By: Western boundary of Mohal Kotla Nichla. Bounded on the West By: Eastern boundary of ward no. 7 of merged G.P. Rainsary along N.H. Una Amb.
4.	4	Kotla Lower	The Revenue Mohal Kotla Nichla and Ajnoli constitute ward no. 4 Kotla Lower. It comprises Ward of Kotla Lower and Ward of Ajnoli Lower. The periphery of this newly created ward no. 4 Kotla Lower is identifiable as under: Bounded on the North By: Southern boundary of Mohal Barnoh

			<p>Bounded on the South By: Bundry with Mohal Arniala</p> <p>Bounded on the East By: Western boundary of Mohal Barnoh, Dangoli, Ajnoli and Kotla Kalan upper.</p> <p>Bounded on the West By: Along eastern boundary of Mohal Rainsary and Lalsingi from near railway bridge along Hillview Colony and police ground upto near Girls' College.</p>
5.	5	Kotla Upper	<p>The Revenue Mohal Ajnoli, Kotla Kalan upper constitute ward no. 5 Kotla Upper. This ward consists of Mohals Ajnoli upper and Kotla Kalan Upper. The periphery of this newly created ward no. 5 Kotla Upper is identifiable as under:</p> <p>Bounded on the North By: Southern boundary of Mohal Dangoli</p> <p>Bounded on the South By: Northern boundary of Mohal Arniala upper.</p> <p>Bounded on the East By: Western boundary of Mohal Lamlehri revenue village from south east part of Dangoli upto North east boundary of Arniala upper.</p> <p>Bounded on the West By: South east boundary of Kotla lower and Ajnoli lower.</p>
6.	6	Arniala Upper	<p>The Revenue Mohal Arniala constitute ward no. 6 Arniala Upper. This ward consists of Mohals Arniala (Part). It is comprised of ward no. 1 partial and 2-6 of G.P. Arniala Upper. The periphery of this newly created ward no. 6 Arniala Upper is identifiable as under:</p> <p>Bounded on the North By: From meeting point of Hamirpur Una road and Southern boundary of Kotla Kalan upper along Southern boundary of Kotla Kalan upper.</p> <p>Bounded on the South By: From South east of merged G.P. Arniala lower upto North east of merged G.P. Malahat along its northern boundary.</p> <p>Bounded on the East By: From South East boundary point of Mohal Kotla Kalan upper upto North East boundary point of Mohal Malahat along boundary of Mohal Madanpur.</p> <p>Bounded on the West By: From meeting point of Hamirpur Una road and Southern boundary of Mohal Kotla Kalan upper along the road upto South West boundary of R.H. Una then along Southern boundary of R.H. Una up to railway line, then along railway line upto meeting point of railway line and Mohal Arniala boundary then along the Western boundary of Mohal Arniala.</p>
7.	7	Arniala Lower	<p>The Revenue Mohal Arniala constitute ward no. 7 Arniala Lower. This ward consists of Mohals Arniala (Part). The periphery of this newly created ward no. 7 Arniala Lower is identifiable as under:</p> <p>Bounded on the North By: Southern Boundary of Kotla Kalan merged G.P.</p> <p>Bounded on the South By: Northern Boundary of old Municipal Council Una upto south west point of Arniala upper merged G.P.</p> <p>Bounded on the East By: West boundary of Arniala upper merged G.P.</p> <p>Bounded on the West By: Near shamshanghat of Una situated in ward no. 1 of old Municipal Council Una.</p>

8.	8	Arya Nagar	<p>The Parts of Revenue Mohal Arya Nagar, Behli, Galua constitute ward no. 8- Arya Nagar. This ward consists of part of old MC Una ward no. 1 Partly, ward no. 2 Partly, ward no. 9 partly. The periphery of this newly created ward no. 8 Arya Nagar is identifiable as under:</p> <p>Bounded on the North By: From the Junction of Mohal boundary of Arya Nagar and Kotla Kalan Lower then along the Mohal boundary Arya Nagar near Shamshanghat Una and up to culvert on Una Takka Road near old Navyug school.</p> <p>Bounded on the South By: from Lalsingi khad nullah junction then along the nullah upto Una Santokhgarh road junction near Hotel Natraj then upto old bus stand chowk to rotary chowk.</p> <p>Bounded on the East By: from Rotary chowk to main bazar upto Gian Halwai Street Junction to street Jn. near Himachal Glass House to Tehsil Ghatti chowk on Arvind Marg then along khokha market street up to bridge on Una Nangal Road then along Una Nangal Road to Takka road Junction then along Una Takka Road to culvert on Una Takka Road near old Navyug school Una.</p> <p>Bounded on the West By: From the Junction of Mohal boundary of Arya Nagar with Kotla Kalan Lower and then upto bridge on old Hoshiarpur Road on Lalsingi Khad.</p>
9.	9	Galua	<p>The Revenue Mohal Galua, Arniala, Baag, Una constitutes ward no. 9 Galua. This ward consists of Mohals Galua, Arniala, Baag, Una. The periphery of this newly created ward no.9 Galua is identifiable as under:</p> <p>Bounded on the North By: From the Culvert on Takka road near old Navyug school Una then along the nallaha upto Culvert on Una Hamirpur Road near Smrat Studio then along the Una Hamirpur Road up the street junction of street to Arniala upper with the Una Hamirpur Road near Zonal Hospital Una then upto meeting point with the old boundary of old MC ward no. 3 upto Railway line.</p> <p>Bounded on the South By: From Una Khad to 84-Porina to Main Bazar Chowk to Tehsil Ghatti Chowk on Arvind Marg to Bridge on Una Nangal Road near Khokha Market.</p> <p>Bounded on the East By: From North East Jn. of Railway line to railway bridge on Una Khad then along the Una Khad to Jn. point of 84-Pourian.</p> <p>Bounded on the West By: From Bridge on Una Nangal Road near Khokha Market to Takka road junction then along Una Takka Road up Culvert on Takka road near old Navyug school Una.</p>
10.	10	Behli	<p>The Revenue Mohal Behli, Shiv Nagar, Rampur, constitute ward no. 10- Behli. This ward consists of Mohals Behli, Shiv Nagar, Rampur, and old MC Una ward no. 10 complete, ward no. 9 Partly and G.P. Rampur ward no. 7 partly. The periphery of this newly created ward no. 10-Behli is identifiable as under:</p> <p>Bounded on the North By: from Mohal boundary of Behli along the Nullah coming from near Natraj Hotel and up to Una Santokhgarh Road junction then along the Una-Santokhgarh Road upto Ramji Karyana Street Jn. then along the Ramji Karyana Street upto Moh. Panga street to Street Jn. near house of Kundan Lal to Bhat shop to street Jn near house of Kartar Singh to street Junction near h/o Jeewan</p>

			<p>Kumar to culvert of Mohalla Loharan on nullah coming from Katna well.</p> <p>Bounded on the South By: Southern boundary of Mohal Lalsingi then along Southern boundary of Behli Mohal upto Una-Santokhgarh Road culvert near Mohalla Sainian then along the Nullah upto Mohalla Jol upto Rampur Boundary.</p> <p>Bounded on the East By: Mohalla Jole nullah Jn with Rampur then along the nullah upto Culvert near house of Rahul Kumar then to culvert of Moh. Loharan on nullah coming from Katna well.</p> <p>Bounded on the West By: Along the Eastern boundary of revenue village Lalsingi and Northern boundary of Mohal Rampur.</p>
11.	11	Shiv Nagar	<p>The Revenue Mohal Baag, Una, Shiv Nagar, Behli constitute ward no. 11-Shiv Nagar. This ward consists of old ward of MC Una ward no. 9, 2, 6 and 7. The periphery of this newly created ward no. 11- Shiv Nagar is identifiable as under:</p> <p>Bounded on the North By: From the Junction of street of 84-Pourian on Una Khad near steel bridge then along street 84-Pourian upto main Bazar Chowk to Tehsil Ghatti Chowk on Arvind Marg then along the Arvind Marg upto Himachal Glass house shop to main Bazar Street Jn near Gian Halwai shop then along the main Bazar upto old bus stand chowk.</p> <p>Bounded on the South By: From Una Khad Junction of street to TCP office road back side of Rehan Basera MC Una to street near house of Yog Raj Samber via street back side of Rehan Basera MC Una then to street Jn. near Sardarika Nalka (Public Water Tap) to Pulwala Bazar Chowk near Shiv Mandir. Then this chowk to street Jn. on Pulwala Bazar street of MC Park Street near old Post office then along old post office street to Mohalla Katna well</p> <p>To Ram Nath Ghatti to street junction near shop of Mathura Devi to nullah near EWS quarters then along the Nullah to street junction near house of RC Sharma and Kundan Lal then along the Moh. Panga street upto junction of street of Ramji Karyana wala.</p> <p>Bounded on the East By: From 84-Pourian street Junction near steel bridge on Una Khad then along the Una Khad to downstream upto street Jn. on TCP office road of street Backside of Rehan Basera MC Una.</p> <p>Bounded on the West By: From Mohalla Panga Street bend near Jn of Ramji Karyana Street to Una- Santokhgarh Road Street Jn near shop of Ramji Karyana then along the Una-Santokhgarh Road upto old bus stand chowk.</p>
12.	12	Neelaghat	<p>The Revenue Mohal Baag (Part), Una (Part), Shiv Nagar (Part) constitute ward no. 12- Neelaghat. This ward consists of Mohals Baag (Part), Una (Part), Shiv Nagar (Part) and old MC Una ward 11 and 8 partly. The periphery of this newly created ward no. 12- Neelaghat is identifiable as under:</p> <p>Bounded on the North By: From Una Khad Junction of street to TCP office road back side of Rehan Basera MC Una to street near house of Yog Raj Samber via street back side of Rehan Basera MC Una then to street Jn. near Sardari ka Nalka (Public Water Tap) to Pulwala Bazar Chowk near Shiv Mandir. Then this chowk to street Jn on Pulwala</p>

			<p>Bazar street of MC Park Street near old Post office then along old post office street to Mohalla Katna well then along the nullah near Katna well to culvert Mohalla Loharan.</p> <p>Bounded on the South By: From Una Khad Junction of Mohal boundary of Mohal Baag and Una then along the Una Mohal boundary up Jol Nullah Junction with Rampur then along the Jol Nullah to Culvert on this nullah near house of Rahul Kumar then along the Nullah to upstream side up the culvert oh Mohalla Loharan.</p> <p>Bounded on the East By: From Una Khad Junction of street to TCP office road back side of Rehan Basera MC Una then along the Una Khad to downstream side up to the Una Khad Junction of Mohal boundary of Mohal Baag and Una.</p> <p>Bounded on the West By: From culvert on Katna well nullah near moh. Loharan to downstream along Nullah to culvert on nullah near house of Rahul Kumar then along the Jol Nullah to the junction with Rampur Mohal boundary.</p>
13.	13	Malahat	<p>The Revenue Mohal Malahat, Malahat Nagar (part), constitute ward no. 13 Malahat. This ward consists of Mohals Malahat, Malahat Nagar (part), Ward No 1, 2, 3, 6, 7 of merged G.P. Malahat and Eastern side of Ward No. 4 of old M.C. Una. The periphery of this newly created ward no. 13 Malahat is identifiable as under:</p> <p>Bounded on the North By: From South east boundary of Mohal Arniala upper upto railway bridge on Una Khad then along Una Khad upto Una-Nangal Road bridge near Saini Sweet Shop.</p> <p>Bounded on the South By: From South East boundary of Mohal Malahat along Southern boundary of this Mohal upto near Lileshwar Shiv temple. Then from near this temple to overhead railway bridge over Una-Nangal Road.</p> <p>Bounded on the East By: Western boundary of Mohal Madanpur</p> <p>Bounded on the West By: From near Lileshwar Shiv temple along Una-Nangal Road up to bridge near Saini Sweet Shop.</p>
14.	14	Bharolian	<p>The Revenue Mohal Bharolian Khurd, Up-Mohal Malahat Nagar (part), constitute ward no. 14-Bharolian. This ward consists of Mohals Bharolian Khurd, Up-Mohal Malahat Nagar (part), Ward No. 4 and 5 of merged G.P. Mahalat and West side part of Ward No. 4 of old M.C. Una. The periphery of this newly created ward no. 14 - Bharolian is identifiable as under:</p> <p>Bounded on the North By: From overhead railway bridge on Una Nangal Road then upto bridge near Saini Sweet Shop along Una-Nangal Road.</p> <p>Bounded on the South By: From Railway Crossing along southern boundary of revenue village Bharolian Khurd upto tri junction point of Kuthar Khurd, Bharolian Khurd & Rampur revenue villages.</p> <p>Bounded on the East By: From overhead railway bridge on Una Nangal Road the along the railway line upto G.P. Malahat Mohal boundary.</p> <p>Bounded on the West By: From tri junction point along the western boundary of Bharolian Khurd revenue village up to RTO office backside. From this point from the back of Shelza Vihar and</p>

			Chanderlok Colony upto Una Khad then along Una Khad upto bridge on Una-Nangal Road near Saini Sweet Shop.
15.	15	Rakkar Colony	<p>The Revenue Mohals Rakkar Colony and Jalgran (partial) constitute ward no. 15 Rakkar Colony.</p> <p>This ward no. 15 Rakkar Colony consists of Ward No. 1, 2, 8, 9, 10, 11, 12 and 13 of G.P. Tabba in totality and Part of Ward no. 8 towards left side of Una-Nangal road and ward No. 5 towards west side of railway line and Ward No. 1 of G.P. Jalgran. The periphery of this newly created ward no. 15 Rakkar Colony is identifiable as under:</p> <p>Bounded on the North By: Northern Boundary of Green Avenue and Dharmani colony upto Basolikhad and Northern boundary of Wardno No.1 of merged G.P. Tabba from Basoli Khad and backside of Sahani eye hospital and backside of Mount Carmel School upto near Rain Shelter Rakkar colony (Una-Nangal Road).</p> <p>Bounded on the South By: From Railway crossing on Basoli Khad then along the Right Bank of Basoli Khad upto meeting point of Basoli Khad and Rakkar colony bye pass road then Southern boundary of Shivalik Avenue upto Una Mehatpur N.H. along Rakkar colony bye pass road.</p> <p>Bounded on the East By: Along Southern and Eastern side boundary of Green Avenue colony.</p> <p>Bounded on the West By: From overhead railway bridge on Una Nangal Road then along the Railway Line upto tri junction point along the western boundary of Bharolian Khurd revenue Mohal.</p>
16.	16	Kuthar	<p>The Revenue Mohal Kuthar Khurd, Kuthar Kalan constitute ward no. 16 Kuthar. This ward consists of Mohals Kuthar Khurd, Kuthar Kalan Plus Part of ward No. 5 of G.P. Tabba. The periphery of this newly created ward no. 16 Kuthar is identifiable as under:</p> <p>Bounded on the North By: From Railway Crossing point of Bharolian Khurd and Rakkar Colony along northern boundary of Kuthar Khurd revenue village upto south west point of Bharolian Khurd revenue village.</p> <p>Bounded on the South By: Northern boundary of revenue village Jankaur and Abada Barana.</p> <p>Bounded on the East By: Along the western side of railway track from railway crossing and Bharolian Khurd and Rakkar Colony junction up to railway bridge on Basoli Khad then along southern boundary of Tabba revenue village upto Jalgran Khad.</p> <p>Bounded on the West By: Western boundary of revenue village Kuthar Khurd and Kuthar Kalan.</p>
17.	17	Rampur	<p>The Revenue Mohal Rampur Bela, Rampur constitute ward No. 17. This ward consists of Mohals Rampur Bela, Rampur Plus Part of merged G.P. Rampur Ward No. 1 to 6 Plus North side part of Ward No. 7 from Jol Nalah to Culvert on Una Santokhgarh Road. The periphery of this newly created ward no. 17 Rampur is identifiable as under:</p> <p>Bounded on the North By: Southern boundary of revenue village Lalsingi then southern boundary of Behli revenue village upto Una-Santokhgarh Road culvert near Mohall Sainian then along the nallah up to Mohalla Jol then southern boundary of Shiv Nagar and Una</p>

			<p>revenue villages upto Una Khad including Shelza Vihar and Chanderlok Colony.</p> <p>Bounded on the South By: Southern boundary of Rampur Bela revenue village.</p> <p>Bounded on the East By: Eastern part of Shailja Vihar and Chanderlok Colony and RTO Office then along eastern boundary of revenue village Rampur and Rampur Bela.</p> <p>Bounded on the West By: Swan Khad along the western boundary of Revenue villages Rampur and Rampur Bela.</p>
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NAGAR PANCHAYAT, BIR

Sl. No.	Ward No.	Name of Ward	Identifiable Description of the Area
1.	01	Bir (I)	From Bari Nalla Bridge to Forest Rest House to Bir Chowk towards Bir Gunehar Road to Flyer's Paradise hotel to Janak Raj's House to Mashan Nala towards upper side of Nala to Billing Road upto Billing and Cholat Nala and downhill to Bari Nalla Bridge.
2.	02	Gunehar	From Gunehar Mashan Nalla to Gunehar Bus Stop towards right side of road to Vet. Pharmacy Gunehar to River side to Bangodu water fall to Panjoldug to Billing towards east side of Road
3.	03	Lahad	From Mashan Nalla towards Fatt Road to Bhag Singh's house to Lahad Road near Bhagat's Cow shed to Janglu Ram's house to Bharat Ram's house to Trilok Pnadi's house in lower lahad to Khopu River site upto District Mandi boundary and up hill along river site to Ram Singh's house to Gunehar Bus Stop to Mashan Nalla towards Fatt Road.
4.	04	Kotli	From Bir Chowk to Gunehar Road by Fatt Road to Anant Vidya Niketan School to Chowgan Chowk to Bir Chowk and back towards Gunehar Road.
5.	05	Chowgan (I)	From Bir Chowk to Kamal Dev's (Kamlu) house to Sagarmatha Hotel Road on the upper side of Road, then towards Desh Raj's house and towards GPS Chowgan to Gandhi Chowk to Deer Park Road towards Ajiya pal road toward right side to PWD Sub Division.
6.	06	Chowgan (II)	From Late Sh. Amar Nath's house (Main Road) towards Sagarnatha hotel on the downward side to Appas hotel to Gandhi Chowk to Gian Chand Verma's house boundary to Namlang Resort to Sanjay Secretary's house to Sensh Ram's house to Chowgan Chowk to Amar Nath's house (Main Road)
7.	07	Suja	From Gandhi Chowk to Kyori Nalla Bridge near tourism parking and down hill along river till District Mandi boundary to Piyar Chand's house to Prakash Chand's house to Smt. Meena Devi's house and then towards Gandhi Chowk

8.	08	Bir (II)	From PWD Sub Division to Bari Nalla Bridge to kyori Nalla Bridge to Deer Park Road towards Ajiya pal road to Sohan Lal's (Sohan master) house to PWD Sub Division on the left side of road.
9.	09	Kyori	From Bari Nalla Bridge to Bari, Dhanri and Ghornala Villages and then towards Bhattu Sherabling Monastery to Magazine and MRF Facility Kyori to Virender Sharma's (Vicky) house and then towards Kyori River side and uphill to Kior Nalla Bridge near Panchayat Ghar (GP Kyori) to Camp Kasba upto River Side Bari Nalla Bridge.

लोक निर्माण विभाग

अधिसूचना

शिमला, 08 अप्रैल, 2026

सं०:पी०डब्ल्यू०डी०-बी०-एफ०(5) / 2 / 2025-253650.—यतः हिमाचल प्रदेश के राज्यपाल को यह प्रतीत होता है कि हिमाचल प्रदेश सरकार को सरकारी व्यय पर सार्वजनिक प्रयोजन हेतु नामतः गांव कुलगांव, तहसील चिड़गांव, जिला शिमला, हिमाचल प्रदेश में बडियारा-मंधारा सड़क के निर्माण हेतु भूमि अर्जित करनी अपेक्षित है, अतएव एतद् द्वारा यह अधिसूचित किया जाता है कि उक्त परिक्षेत्र में जैसा कि निम्न विवरणी में निर्दिष्ट किया गया है, उपरोक्त प्रयोजन के लिए भूमि का अर्जन अपेक्षित है।

2. यह घोषणा, भूमि अर्जन, पुनर्वास और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता अधिकार अधिनियम, 2013 (2013 का 30) की धारा-19 के उपबन्धों के अधीन इससे सम्बन्धित सभी व्यक्तियों को सूचना हेतु की जाती है तथा उक्त अधिनियम की धारा-19 के अधीन भू-अर्जन समाहर्ता (शिमला क्षेत्र) लो०नि०वि०, जिला शिमला, हिमाचल प्रदेश को उक्त भूमि के अर्जन करने का निदेश दिया जाता है।

3 भूमि रेखांक का निरीक्षण भू-अर्जन समाहर्ता (शिमला क्षेत्र), लोक निर्माण विभाग, जिला शिमला, हिमाचल प्रदेश के कार्यालय में किसी भी कार्यदिवस को किया जा सकता है।

विवरणी

जिला	तहसील	गांव	खसरा नं०	रकबा (हेक्टेयर में)
शिमला	चिड़गांव	कुलगांव	2137 / 1	00-03-54
कुल जोड़			कित्ता-01	00-03-54

आदेश द्वारा,

अतिरिक्त मुख्य सचिव (लोक निर्माण)।

ब अदालत श्री पी० सी० कौण्डल तहसीलदार तहसील सुलह, जिला कांगड़ा (हि०प्र०)

किस्म मुकद्दमा : जन्म पंजीकरण

तारीख पेशी : 16-04-2026

चम्पा देवी पुत्री शालीग्राम, निवासी गांव व डा० सुलोह, तहसील सुलह, जिला कांगड़ा (हि०प्र०)

प्रार्थिया।

बनाम

सर्वसाधारण एवं आम जनता

विषय.—प्रार्थना—पत्र जेर धारा 13(3) जन्म व मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत करने बारे।

प्रार्थिया चम्पा देवी पुत्री शालीग्राम, निवासी गांव व डा0 सलोह, जिला कांगड़ा (हि0प्र0) ने इस अदालत में प्रार्थना—पत्र मय शपथ—पत्र गुजारा है कि प्रार्थिया का जन्म गांव सलोह में हुआ है। लेकिन अज्ञानतावश ग्राम पंचायत सलोह के पंचायत अभिलेख में जन्म पंजीकरण न हुआ है। अतः ग्राम पंचायत सलोह के पंचायत अभिलेख में जन्म पंजीकरण करने के आदेश जारी किए जाएं।

अतः सर्वसाधारण को इस राजपत्र इश्तहार/मुश्री मुनादी द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को प्रार्थिया के जन्म पंजीकरण ग्राम पंचायत सलोह के पंचायत अभिलेख में दर्ज करने बारे कोई उजर व एतराज हो तो वह दिनांक 16-04-2026 को प्रातः 11.00 बजे असालतन या वकालतन हाजिर होकर अपना एतराज पेश कर सकता है। अन्यथा प्रार्थिया चम्पा देवी पुत्री शाली ग्राम के जन्म पंजीकरण दिनांक 18-12-1952 के आदेश ग्राम पंचायत सलोह के पंचायत अभिलेख में दर्ज करने हेतु जारी कर दिए जाएंगे। उसके उपरान्त कोई भी उजर व एतराज काबिले समायत न होगा व आगामी आदेश पारित कर दिए जाएंगे।

आज दिनांक 13-03-2026 को मेरे हस्ताक्षर व मोहर सहित जारी हुआ।

मोहर।

हस्ताक्षरित/—
तहसीलदार,
सुलह, जिला कांगड़ा, हि0प्र0।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी, तहसील धर्मशाला,
जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं0 : जन्म पंजीकरण

Mr./Mrs./Ms. Rajesh Guleri s/o Krishangopal Piyoosh Guleri, r/o HIG 71, Housing Board Colony, Chilgahri, P.O. & Tehsil Dharamshala, District Kangra (H.P.)

Vs.

1. The General Public
2. The Commissioner, Muncipal Corporation, Dharamshala
3. The Registrar Birth & Death, C.M.O. Kangra at Dharamshala.

विषय.—प्रार्थना—पत्र जेरे धारा 13(3) हिमाचल प्रदेश जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

Mr./Mrs./Ms. Rajesh Guleri s/o Krishangopal Piyoosh Guleri, r/o HIG 71, Housing Board Colony, Chilgahri, P.O. & Tehsil Dharamshala, District Kangra (H.P.) ने इस अदालत में प्रार्थना—पत्र सहित मुकद्दमा दायर किया है कि उसका जन्म दिनांक 28-08-1968 को हुआ है परन्तु एम0 सी0 धर्मशाला/संबंधित ग्राम पंचायत में जन्म तिथि पंजीकृत न है। अतः जन्म तिथि पंजीकृत किये जाने के आदेश दिये जायें। इस नोटिस इश्तहार/राजपत्र के द्वारा समस्त जनता को तथा सम्बन्धित सम्बन्धियों को सूचित किया जाता है कि यदि किसी को भी उपरोक्त जन्म तिथि पंजीकृत किये जाने बारे कोई एतराज हो तो वह हमारी अदालत में दिनांक 16-04-2026 को असालतन या वकालतन हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा मुताबिक शपथ—पत्र जन्म तिथि पंजीकृत किये जाने बारे आदेश पारित कर दिये जायेंगे।

आज दिनांक 20-03-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
धर्मशाला, जिला कांगड़ा (हि0प्र0)।

ब अदालत तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी पंचरूखी, जिला कांगड़ा, हि0प्र0

किस्म मुकद्दमा : तकसीम

केस नं0 713331/2025

तारीख पेशी 16-04-2026

मनोज कुमार

आदि

बनाम अर्जुन देव

भूमि खाता नं0 76, खतौनी नं0 149, खसरा नं0 817, 820, रकबा तादादी 00.25.90 है0 स्थित महाल दोहल हदबस्त नं0 692, तहसील पंचरूखी, जिला कांगड़ा, हि0प्र0 जमाबन्दी वर्ष 2019-2020

नोटिस बनाम.—

1. अर्जुन देव पुत्र दुनिया, 2 (अ) श्रीमती लता विधवा, (ब) श्री विवेक पुत्र (स) पुजा पुत्री स्व0 श्री किशोरी लाल, 3. केदारनाथ पुत्र, 4. चमन लाल पुत्र, 5. उत्तम प्रकाश पुत्र, 6. चम्पा देवी पुत्री श्री विपतू पुत्र सोदागर, 7. सुनील कुमार पुत्र, 8. सविता देवी पुत्री, 9. श्रेष्ठा देवी विधवा ओम प्रकाश पुत्र भगवान दास, 10. विजय कुमार पुत्र भगवती देवी, 11. ललित चन्द पुत्र, 12. राज कुमार पुत्र, 13. बिन्द्रा देवी पुत्री, 14. रजना देवी पुत्री 15. जगदीशवरी देवी विधवा पूर्ण चन्द पुत्र भगवती देवी, 16. रोशनी देवी पुत्री, 17. भगवती देवी पुत्री चर्तुभुज, 18. किरणा देवी विधवा, 19. मनस शर्मा पुत्र, 20. मेघा शर्मा पुत्री रामवल पुत्र ब्रहमानंद, 21. कमल पुत्र, 22. रेणु पुत्री, 23. सुनील लता, 24. सुमनलता, 25. रामेश्वरी देवी विधवा ब्रहमानंद पुत्र जगरनाथ, 26. सोभा कुमारी पुत्री, 27. सुधा कुमारी पुत्री, 28. शान्ता देवी विधवा परस राम पुत्र जगरनाथ, 29. वेद प्रकाश पुत्र, 30. रोशन लाल पुत्र रघुनाथ, 31. सनेत्रा देवी पुत्री रघुनाथ और विधवा प्रभू, सभी निवासीयान महाल दोयल पटवार वृत्त चंदरोपा, तहसील पंचरूखी, जिला कांगड़ा, हि0प्र0।

ईशतहार जमेदार तहसील पंचरूखी

उपरोक्त मुकद्दमा इस न्यायालय में विचाराधीन है। इसमें प्रतिवादीगण को कई बार समन जारी किए गए, परन्तु साधारण तरीके से तामील न हुई है। प्रार्थी ने सही पता पेश करने में असमर्थता व्यक्त की तथा ईशतहार जारी करने का अनुरोध किया। अतः अब ईशतहार द्वारा प्रतिवादीगण को सूचित किया जाता है कि इस केस बारे किसी को कोई उजर व एतराज हो तो वह दिनांक तारीख पेशी 16-04-2026 को अधोहस्ताक्षरी की अदालत में असालतन या वकालतन हाजिर होकर पेश कर सकता है गैरहाजिरी की सूरत में एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 25-03-2026 को हमारे हस्ताक्षर व मोहर सहित जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
पंचरूखी, कांगड़ा, हि0प्र0।

ब अदालत तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी पंचरूखी, जिला कांगड़ा, हि0प्र0

किस्म मुकद्दमा : तकसीम

केस नं0 713332 / 2025

तारीख पेशी 16-04-2026

मनोज कुमार

आदि

बनाम विजय कुमार आदि

भूमि खाता नं0 72, खतौनी नं0 119, 120, खसरा नं0 799, 797, रक्बा तादादी 00.04.50 है0 स्थित महाल दोहल हदबस्त नं0 692, तहसील पंचरूखी, जिला कांगड़ा, हि0प्र0 जमाबन्दी वर्ष 2019-2020.

नोटिस बनाम.—

1. विजय कुमार पुत्र भगवान दास, 2 ललित चन्द पुत्र चंद, 3. राज कुमार पुत्र पुर्ण चंद, 4. बिन्द्रा देवी पुत्री पूर्ण चंद, 5. रंजना देवी पुत्री पूर्ण चंद, 6. जगदीश्वरी देवी पत्नी पूर्ण चंद, 7. रोशनी देवी पुत्री भगवती देवी, 8. किरणा देवी पत्नी रामबल 9. मानस शर्मा पुत्र रामबल, 10. मेघा शर्मा पुत्री रामबल, 11. कमल पुत्र ब्रहमनंद, 12. रेणू पुत्री ब्रहमनंद, 13. सुनील लता पुत्री ब्रहमनंद, 14. सुमन लता पुत्री ब्रहमनंद, 15. रामेश्वरी देवी पुत्री ब्रहमानंद, 16. सनेत्रा देवी पत्नी रघूनाथ, सभी निवासीयान महाल दोहल पटवार वृत्त चंदरोपा, तहसील पंचरूखी, जिला कांगड़ा, हि0प्र0।

ईशतहार जमेदार तहसील पंचरूखी

उपरोक्त मुकद्दमा इस न्यायालय में विचाराधीन है। इसमें प्रतिवादीगण को कई बार समन जारी किए गए, परन्तु साधारण तरीके से तामील न हुई है। प्रार्थी ने सही पता पेश करने में असमर्थता व्यक्त की तथा ईशतहार जारी करने का अनुरोध किया। अतः अब ईशतहार द्वारा प्रतिवादीगण को सूचित किया जाता है कि इस केस बारे किसी को कोई उजर व एतराज हो तो वह दिनांक पेशी 16-04-2026 को अधोहस्ताक्षरी की अदालत में असालतन या वकालतन हाजिर होकर पेश कर सकता है। गैरहाजिरी की सूरत में एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 25-03-2026 को हमारे हस्ताक्षर व मोहर सहित जारी हुआ।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता प्रथम श्रेणी,
पंचरूखी, कांगड़ा, हि0प्र0।

ब अदालत तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी पंचरूखी, जिला कांगड़ा, हि0प्र0

किस्म मुकद्दमा : तकसीम

केस नं0 713334 / 2025

तारीख पेशी 16-04-2026

मनोज कुमार

आदि

बनाम अर्जुन देव

भूमि खाता नं० 79 खतौनी नं० 152 खसरा नं० 719, 774, 770, 771, 772, 773, रक्बा तादादी 00.06.23 है। स्थित महाल दोहल हदवस्त नं० 692, तहसील पंचरूखी, जिला कांगड़ा, हि०प्र० जमाबन्दी वर्ष 2019-2020

नोटिस बनाम.—

1. राकेश कुमार पुत्र, 2. पिकीं देवी पुत्री, 3. अनु देवी पुत्री, 4. रंजू देवी पुत्री, 5. बिटु देवी पुत्री, 6. रामो देवी पुत्री, 7. अर्जुन देवी पुत्र दुनिया पुत्र सोदागर, 8. (अ) लता विधवा (ब) विवेक पुत्र (स) पूजा पुत्री किशोरी लाल, 9. केदारनाथ पुत्र, 10. चमन लाल पुत्र, 11. उत्तम प्रकाश पुत्र, 12. चम्पा देवी पुत्री विष्णु पुत्र सोदागर, 13. विजय कुमार पुत्र भगवान दास पुत्र भगवती देवी, 14. ललित चंद्र पुत्र, 15. राज कुमार पुत्र, 16. बिन्द्रा देवी पुत्री, 17. रंजना देवी पुत्री, 18. जगदीशवरी देवी विधवा पुर्ण चंद्र पुत्र भगवती देवी, 19. किरणा देवी विधवा, 20. मनस शर्मा पुत्र, 21. मेघा शर्मा पुत्री रामवल पुत्र ब्रह्मानंद, 22. कमल पुत्र, 23. रेणु पुत्री, 24. सुनील लता पुत्री, 25. सुमनलता पुत्री, 26. रामेश्वरी देवी विधवा ब्रह्मानंद पुत्र जगरनाथ, 27. वेद प्रकाश पुत्र, 28. रोशन लाल पुत्र श्री रघुनाथ, 29. सनेत्रा देवी पुत्री रघुनाथ और विधवा प्रभू, 30. मूल चंद्र पुत्र, 31. अश्वनी कुमार पुत्र चुनी लाल पुत्र लुधिया, 32. सपना देवी, 33. मोनिका पुत्री, 34. स्नेहलता विधवा वेद प्रकाश पुत्र चुनी लाल, 35. अरुण पुत्र, 36. सुरितिका पुत्री, 37. सोनिका विधवा सुधीर कुमार पुत्र भवन कुमार, 38. विशाल कुमार पुत्र, 39. अलका देवी पुत्री, 40. चित्रा देवी विधवा भवन कुमार पुत्र चुनी लाल, 41. आशीष कुमार पुत्र जोगिन्द्र कुमार पुत्र चुनी लाल, 42. सिपरा पुत्री जोगिन्द्र कुमार पुत्र चुनी लाल, 43. शालिका पुत्री जोगिन्द्र कुमार पुत्र चुनी लाल, 44. शशी प्रभा विधवा जोगिन्द्र कुमार पुत्र चुनी लाल, 45. अजय पुत्र पुन्नो देवी पुत्री राधा किशन, 46. अनुप पुत्र पुन्नो देवी पुत्री राधा किशन, 47. मधू पुत्र पुन्नो देवी पुत्री राधा किशन, 48. अंजू पुत्री पुन्नो देवी पुत्री राधा किशन, 49. आशा पुत्री पुन्नो देवी पुत्री राधा किशन, 50. अरुण पुत्र पुन्नो देवी पुत्री राधा किशन, 51. अरेश पुत्र अशोक पुत्र श्रीमती पुन्नो देवी, 52. तारू पुत्री अशोक पुत्र श्रीमती पुन्नो देवी, 53. रेणुका विधवा अशोक पुत्र श्रीमती पुन्नो देवी, 54. अरुनेश महाजन पुत्र अतुल महाजन पुत्र सारिका देवी, 55. मेहर चंद्र पुत्र सरनू प्रेम दास, 56. संजीवन कुमार पुत्र मान चंद्र पुत्र फीना @ पूर्ण चंद्र, 57. अनिल कुमार पुत्र मान चंद्र पुत्र फीना @ पूर्ण चंद्र, 58. श्यामा देवी पुत्री मान चंद्र पुत्र फीना @ पूर्ण चंद्र, 59. प्रोमिला विधवा मान चंद्र पुत्र फीना @ पूर्ण चंद्र, 60. सुनील कुमार पुत्र भूलवनेश चंद्र पुत्र फीना @ पूर्ण चंद्र, 61. राजेश कुमार पुत्र भूलवनेश चंद्र पुत्र फीना @ पूर्ण चंद्र, 62. लाला पुत्री भूलवनेश चंद्र पुत्र फीना @ पूर्ण चंद्र, 63. भुवनेश चंद्र पुत्र भूलवनेश चंद्र पुत्र फीना @ पूर्ण चंद्र, 64. कल्याण चंद्र पुत्र कमलेश चंद्र पुत्र कमलेश कुमार पुत्र फीना @ पूर्ण चंद्र, 65. उर्वशी देवी विधवा कमलेश कुमार पुत्र फीना @ पूर्ण चंद्र, 66. औंकार चंद्र पुत्र फीना @ पूर्ण चंद्र पुत्र बंदना, 67. सुरेश कुमार पुत्र फीना @ पूर्ण चंद्र पुत्र बंदना, 68. दुर्गी देवी पुत्री फीना @ पूर्ण चंद्र पुत्र बंदना, 69. सत्या देवी पुत्री फीना @ पूर्ण चंद्र पुत्र बंदना, सभी निवासीयान महाल दोयल पटवार वृत्त चंद्रोपा, तहसील पंचरूखी, जिला कांगड़ा, हि०प्र०।

ईशतहार तहसील पंचरूखी

उपरोक्त मुकद्दमा इस न्यायालय में विचाराधीन है। इसमें प्रतिवादीगण को कई बार समन जारी किए गए, परन्तु साधारण तरीके से तामील न हुई है। प्रार्थी ने सही पता पेश करने में असमर्थता व्यक्त की तथा ईशतहार जारी करने का अनुरोध किया। अतः अब ईशतहार द्वारा प्रतिवादीगण को सूचित किया जाता है कि इस केस बारे किसी को कोई उजर व एतराज हो तो वह दिनांक पेशी 16-04-2026 को अधाहस्ताक्षरी की अदालत में असालतन या वकालतन हाजिर होकर पेश कर सकता है। गैरहाजिरी की सूरत में एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 25-03-2026 को हमारे हस्ताक्षर व मोहर सहित जारी हुआ।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता प्रथम श्रेणी,
पंचरूखी, कांगड़ा, हि०प्र०।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी, तहसील धर्मशाला,
जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं0 : / 2025

श्री/श्रीमती Mast Ram s/o Kishori Lal, r/o V.P.O. Chetru, Tehsil Dharamshala, Distt. Kangra H.P.

Vs.

1. The General Public.
2. The Commissioner-cum-Registrar Births and Deaths, MCD, Dharamshala.
3. The Registrar Birth & Death, C.M.O. Kangra at Dharamshala.

विषय.—प्रार्थना-पत्र जेरे धारा 13(3) हिमाचल प्रदेश जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

श्री/श्रीमती Mast Ram s/o Kishori Lal, r/o V.P.O. Chetru, Tehsil Dharamshala, Distt. Kangra H.P. ने इस अदालत में प्रार्थना-पत्र सहित मुकद्दमा दायर किया है कि उसके Grand Father Rasila Ram s/o Kanchan Ram का जन्म/मृत्यु दिनांक 07-12-1972 को हुआ है परन्तु एम0 सी0 धर्मशाला/संबंधित ग्राम पंचायत Chetru में जन्म तिथि पंजीकृत न है। अतः इसे पंजीकृत किये जाने के आदेश दिये जायें। इस नोटिस इशतहार राजपत्र के द्वारा समस्त जनता को तथा सम्बन्धित सम्बन्धियों को सूचित किया जाता है कि यदि किसी को भी उपरोक्त जन्म/मृत्यु तिथि पंजीकृत किये जाने बारे कोई एतराज हो तो वह हमारी अदालत में दिनांक 27-04-2026 को असालतन या वकालतन हाजिर होकर अपना एतराज पेश कर सकता है। अन्यथा मुताबिक शपथ-पत्र जन्म तिथि पंजीकृत किये जाने बारे आदेश पारित कर दिये जायेंगे।

आज दिनांक 28-03-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी,
धर्मशाला, जिला कांगड़ा (हि0प्र0)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी, तहसील धर्मशाला,
जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं0 : / 2025

श्री/श्रीमती Sunil Kumar s/o Ramesh Chand, r/o V.P.O. Chetru, Tehsil Dharamshala, Distt. Kangra H.P.

Vs.

1. The General Public
2. The Commissioner-cum-Registrar Births and Deaths, MCD, Dharamshala
3. The Registrar Birth & Death, C.M.O. Kangra at Dharamshala.

विषय.—प्रार्थना-पत्र जेरे धारा 13(3) हिमाचल प्रदेश जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

श्री/श्रीमती Sunil Kumar s/o Ramesh Chand, r/o V.P.O. Chetru, Tehsil Dharamssala, Distt. Kangra H.P. ने इस अदालत में प्रार्थना-पत्र सहित मुकद्दमा दायर किया है कि उसके Grand Father Mothu

Ram s/o Kachan Ram का जन्म/मृत्यु दिनांक 4-2-1975 को हुआ है परन्तु एम0 सी0 धर्मशाला/संबन्धित ग्राम पंचायत Chetru में जन्म तिथि पंजीकृत न है। अतः इसे पंजीकृत किये जाने के आदेश दिये जायें। इस नोटिस इशतहार राजपत्र के द्वारा समस्त जनता को तथा सम्बन्धित सम्बन्धियों को सूचित किया जाता है कि यदि किसी को भी उपरोक्त जन्म/मृत्यु तिथि पंजीकृत किये जाने बारे कोई एतराज हो तो वह अपना एतराज हमारी अदालत में दिनांक 27-04-2026 को असालतन या वकालतन हाजिर होकर अपना एतराज पेश कर सकता है। अन्यथा मुताबिक शपथ-पत्र जन्म तिथि पंजीकृत किये जाने बारे आदेश पारित कर दिये जायेंगे।

आज दिनांक 28-03-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
धर्मशाला, जिला कांगड़ा (हि0प्र0)।

**In the Court of Sub-Divisional Magistrate, Exercising the Power of Marriage Officer
Jawalamukhi, Distt. Kangra (H.P.)**

In the matter of :

1. Ajay Kumar aged 40 years s/o Sh. Mahinder Singh, r/o Village Ghurkal, P.O. Bharoli, Tehsil Jawalamukhi, Distt. Kangra, H.P.

2. Kishmati Kumari aged 20 years d/o Sh. Puran Mahato, r/o Village Rakhwariya, P.O. Ramgarhwa, Distt. East Champaran Bihar 845 433

Applicants.

Versus

General Public

Respondent.

Subject.—Notice for registration of Marriage under Special Marriage Act, 1954.

The above applicants have filed an application u/s 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they have solemnized their marriage on 25-01-2025 at Village Ghurkal, P.O. Bharoli, Tehsil Jawalamukhi, Distt. Kangra, H.P. and they are living as husband and wife since then, hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who have objection regarding this marriage can file the objections personally or in writing before this office on or before 28-04-2026 at 11.00 A.M. The objection(s) after 28-04-2026 at 11.00 A.M. will not be entertain by this office and then the marriage will be registered accordingly as per the law prescribed.

Issued on this day 18th day of March, 2026 under my hand and seal of this office.

Seal.

Sd/-
Sub-Divisional Magistrate-cum- Marriage Officer,
Jawalamukhi, Distt. Kangra H.P.

ब अदालत तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी पंचरूखी, जिला कांगड़ा, हि0प्र0

किस्म मुकद्दमा : तकसीम

केस नं0 713357 / 2025

तारीख पेशी 16-04-2026

मनोज कुमार आदि

बनाम

अर्जुन देव

भूमि खाता नं0 75, खतौनी नं0 148, खसरा कित्ता 783, 784, 785, 786 रकबा तादादी 00.11.28 है0 स्थित महाल दोहल हदबस्त नं0 692, तहसील पंचरूखी, जिला कांगड़ा, हि0प्र0 जमाबन्दी वर्ष 2019-2020.

नोटिस बनाम.—

1. अर्जुन देव पुत्र दुनिया पुत्र सोदागर, 2 (अ) श्रीमती लता विधवा किशोरी लाल, (ब) विवेक पुत्र स्व0 श्री किशोरी लाल, (स) पूजा पुत्री स्व0 श्री किशोरी लाल, 3. केदारनाथ पुत्र विपतू पुत्र सौदागर, 4. चमन लाल पुत्र सौदागर, 5. उत्तम प्रकाश पुत्र विपतू पुत्र सौदागर, 6. चम्पा देवी पुत्री विपतू पुत्र सौदागर, 7. सुनील पुत्र स्व0 श्री ओम प्रकाश, 9. श्रेष्ठा देवी स्व0 श्री ओम प्रकाश, 8. सविता पुत्री स्व0 श्री ओम प्रकाश, 10. विजय कुमार पुत्र भगवान दास पुत्र भगवती, 11. ललित चन्द्र पुत्र पूर्ण चंद पुत्र भगवती देवी, 12. राज कुमार पुत्र पूर्ण चंद पुत्र भगवती देवी, 13. विन्द्रा देवी पुत्री पूर्ण चंद पुत्री भगवती देवी, 14. रंजना देवी पुत्री पूर्ण चंद पुत्र भगवती देवी, 15. जगदीश्वरी देवी विधवा पूर्ण चंद पुत्र भगवती देवी, 16. रोशनी देवी पुत्री चतुर्भुज, 17. भगवती देवी पुत्री चतुर्भुज, 18. किरणा देवी विधवा रामबल पुत्र ब्रहमानंद, 19. मानस शर्मा पुत्री रामबल पुत्र ब्रहमानंद, 20. मेघा शर्मा पुत्री रामबल, 21. कमल पुत्र ब्रहमानंद पुत्र जगरनाथ, 22. रेणू पुत्री ब्रहमानंद पुत्र जगरनाथ, 23. सुनीललता पुत्री ब्रहमानंद पुत्र जगरनाथ, 24. सुमनलता पुत्री ब्रहमानंद पुत्र जगरनाथ, 25. रामेश्वरी देवी विधवा ब्रहमानंद पुत्र जगरनाथ, 26. शोभा कुमारी पुत्री परस राम पुत्र जगरनाथ, 27. सुधा कुमारी पुत्री परस राम पुत्र जगरनाथ, 28. शांता देवी विधवा परस राम पुत्र जगरनाथ, 29. वेद प्रकाश पुत्र रघुनाथ, 30. रोशन लाल पुत्र रघुनाथ, 31. सनेत्रा देवी पुत्री रघुनाथ विधवा प्रभू, सभी निवासीयान महाल दोहल, पटवार वृत्त चंदरोपा पंचरूखी, जिला कांगड़ा, हि0प्र0।

ईशतहार तहसील पंचरूखी

उपरोक्त मुकद्दमा इस न्यायालय में विचाराधीन है। इसमें प्रतिवादीगण को कई बार समन जारी किए गए, परन्तु साधारण तरीके से तामील न हुई है। प्रार्थी ने सही पता पेश करने में असमर्थता व्यक्त की तथा ईशतहार जारी करने का अनुरोध किया। अतः अब ईशतहार द्वारा प्रतिवादीगण को सुचित किया जाता है कि इस केस बारे किसी को कोई उजर व एतराज हो तो वह दिनांक पेशी 16-04-2026 को अधाहस्ताक्षरी की अदालत में असालतन या वकालतन हाजिर होकर पेश कर सकता है गैर हाजिरी की सूरत में एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 25-03-2026 को हमारे हस्ताक्षर व मोहर सहित जारी हुआ।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता प्रथम श्रेणी,
पंचरूखी, कांगड़ा, हि0प्र0।

ब अदालत तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी पंचरूखी, जिला कांगड़ा, हि0प्र0

किस्म मुकद्दमा : तकसीम

केस नं0 713333 / 2025

तारीख पेशी 16-04-2026

मनोज कुमार आदि

बनाम

विजय कुमार आदि

भूमि खाता नं0 77, खतौनी नं0 150, खसरा नं0 755 रकबा तादादी 00.06.68 है0 स्थित महाल दोहल, हदबस्त नं0 692, तहसील पंचरूखी, जिला कांगड़ा, हि0प्र0 जमाबन्दी वर्ष 2019-2020

नोटिस बनाम.—

1. विजय कुमार पुत्र भगवान दास, 2. ललित चंद पुत्र पूर्ण चंद, 3. राज कुमार पुत्र पूर्ण चंद, 4. बिन्द्रा देवी पुत्री पूर्ण चंद, 5. रंजना देवी पुत्री पूर्ण चंद, 6. जगदीश्वरी देवी पत्नी पूर्ण चंद, 7. किरणा देवी पत्नी रामबल, 8. मानस शर्मा पुत्र रामबल, 9. मेघा शर्मा पुत्री रामबल, 10. कमल पुत्र ब्रहमानंद, 11. रेणू पुत्री ब्रहमानंद, 12. सुनील लता पुत्री ब्रहमानंद, 13. सुमन लता पुत्री ब्रहमानंद, 14. रामेश्वरी देवी पुत्री ब्रहमानंद, 15. शोभा कुमारी पुत्र परस राम, 16. सुधा कुमारी पुत्री परस राम, 17. शांता देवी पत्नी परस राम, 18. विकास पुत्र विजय देवी 19. अजय कुमार पुत्र सफो, 20. किरण पुत्री सफो, 21. रशमा पुत्री सफो, 22. सुषमा पुत्री सफो, 23. सीमा पुत्री सफो, 24. कांता देवी विधवा सफो पुत्र दोंसा राम, सभी निवासीयान महाल दोहल, पटवार वृत्त चंदरोपा, तहसील पंचरूखी, जिला कांगड़ा, हि0प्र0।

ईशतहार जमेदार तहसील पंचरूखी

उपरोक्त मुकद्दमा इस न्यायालय में विचाराधीन है। इसमें प्रतिवादीगण को कई बार समन जारी किए गए, परन्तु साधारण तरीके से तामील न हुई है। प्रार्थी ने सही पता पेश करने में असमर्थता व्यक्त की तथा ईशतहार जारी करने का अनुरोध किया। अतः अब ईशतहार द्वारा प्रतिवादीगण को सूचित किया जाता है कि इस केस बारे किसी को कोई उजर व एतराज हो तो वह दिनांक पेशी 16-04-2026 को अधोहस्ताक्षरी की अदालत में असालतन या वकालतन हाजिर होकर पेश कर सकता है गैरहाजिरी की सूरत में एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 25-03-2026 को हमारे हस्ताक्षर व मोहर सहित जारी हुआ।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता प्रथम श्रेणी,
पंचरूखी, कांगड़ा, हि0प्र0।

ब अदालत तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी पंचरूखी, जिला कांगड़ा, हि0प्र0

किस्म मुकद्दमा : तकसीम

केस नं0 713368 / 2025

तारीख पेशी 16-04-2026

मनोज कुमार आदि

बनाम

राकेश कुमार आदि

भूमि खाता नं0 78, खतौनी नं0 151, खसरा कित्ता 690 रकबा तादादी 00.02.70 है0 स्थित महाल दोहल, हदबस्त नं0 692, तहसील पंचरूखी, जिला कांगड़ा, हि0प्र0 जमाबन्दी वर्ष 2019-2020.

नोटिस बनाम.—

1. राकेश कुमार पुत्र, 2. पिर्की देवी पुत्री, 3. अनु देवी पुत्री, 4. रंजू देवी पुत्री, 5. बिटू देवी पुत्री, 6. रामो देवी पुत्री, 7. अर्जुन देवी दुनिया पुत्र सोदागर पुत्री, 8. (अ) लता विधवा (ब) विवेक पुत्र (स) पुजा पुत्री किशोरी लाल, 9. केदारनाथ पुत्र, 10. चमन लाल पुत्र, 11. उत्तम प्रकाश पुत्र, 12. चम्पा देवी पुत्री विपतू पुत्र सोदागर, 13. विजय कुमार पुत्र भगवान दास पुत्र भगवती देवी, 14. ललित चंद्र पुत्र, 15. राज कुमार पुत्र, 16. बिन्द्रा देवी पुत्री, 17. रंजना देवी पुत्री, 18. जगदीश्वरी देवी विधवा पूर्ण चंद्र पुत्र भगवती देवी, 19. किरणा देवी विधवा 20. मनस शर्मा पुत्र, 21. मेघा शर्मा पुत्री रामवल पुत्र ब्रह्मानंद, 22. कमल पुत्र, 23. रेणू पुत्री, 24. सुनील लता पुत्री, 25. सुमनलता पुत्री, 26. रामेश्वरी देवी विधवा ब्रह्मानंद पुत्र जगरनाथ, 27. वेद प्रकाश पुत्र, 28. रोशन लाल पुत्र श्री रघूनाथ, 29. सनेत्रा देवी पुत्री रघुनाथ और विधवा प्रभू, 30. मूल चंद्र पुत्र, 31. अश्वनी कुमार पुत्र चुनी लाल पुत्र लुधिया, 32. अजय पुत्र अरुण पुत्र, 34. अनूप पुत्र, 35. मधू पुत्र, 36. अजू पुत्री, 37. आशा पुत्री, 38. पुन्नो देवी पुत्री, 39. सुदेश कुमारी पुत्री, 40. सविष्ठा देवी पुत्री, 41. ईश्वरी देवी विधवा राधा किशन पुत्र लुधिया, 42. अरुनेश महाजन पुत्र अतुल महाजन पुत्र श्रीमती सरिता देवी, 43. मेहर चंद्र पुत्र सरणू पुत्र प्रेम दास, 44. संजीवन कुमार पुत्र, 45. अनिल कुमार पुत्र, 46. श्यामा देवी पुत्री, 47. प्रोमिला विधवा मान चंद्र पुत्र फीना @ पूर्ण चंद्र, 48. सुनील कुमार पुत्र, 49. राजेश कुमार पुत्र, 50. लीला पुत्री भुवनेश चंद्र फीना @ पूर्ण चंद्र, 51. कल्याण चंद्र पुत्र, 52. उर्वशी देवी विधवा कमलेश कुमार पुत्र फीना @ पूर्ण चंद्र, 53. औंकार चंद्र पुत्र, 54. सुरेश कुमार पुत्र, 55. दुर्गी देवी पुत्री, 56. सत्या देवी पुत्री फीना @ पूर्ण चंद्र पुत्र बंदना, सभी निवासीयान महाल दोहल, पटवार वृत्त चंद्रोपा, तहसील पंचरूखी, जिला कांगड़ा, हि0प्र0।

ईशतहार जमेदार तहसील पंचरूखी

उपरोक्त मुकद्दमा इस न्यायालय में विचाराधीन है। इसमें प्रतिवादीगण को कई बार समन जारी किए गए, परन्तु साधारण तरीके से तामील न हुई। प्रार्थी ने सही पता पेश करने में असमर्थता व्यक्त की तथा ईशतहार जारी करने का अनुरोध किया। अतः अब ईशतहार द्वारा प्रतिवादीगण को सूचित किया जाता है कि इस केस बारे किसी को कोई उजर व एतराज हो तो वह दिनांक पेशी 16-04-2026 को अधोहस्ताक्षरी की अदालत में असालतन या वकालतन हाजिर होकर उजर/एतराज पेश कर सकता है। गैरहाजिरी की सूरत में एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 25-03-2026 को हमारे हस्ताक्षर व मोहर सहित जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
पंचरूखी, कांगड़ा, हि0प्र0।

ब अदालत तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी पंचरूखी, जिला कांगड़ा, हि0प्र0

किस्म मुकद्दमा : तकसीम

केस नं0 713330 / 2025

तारीख पेशी 16-04-2026

मनोज कुमार आदि

बनाम

अर्जुन देव

भूमि खाता नं० 73, खतौनी नं० 121 ता 139, खसरा कित्ता 102, रकबा तादादी 06.64.32 है० स्थित महाल दोहल, हदबस्त नं० 692, तहसील पंचरूखी, जिला कांगड़ा, हि०प्र० जमाबन्दी वर्ष 2019-2020.

नोटिस बनाम.—

1. अर्जन देव पुत्र दुनिया पुत्र सोदागर, 2. (अ) श्रीमती लता विधवा किशोरी लाल (ब) विवेक पुत्र स्व० श्री किशोरी लाल (स) पूजा पुत्री स्व० श्री किशोरी लाल, 3. केदारनाथ पुत्र विपतू पुत्र सौदागर, 4. चमन लाल पुत्र विपतू पुत्र सौदागर, 5. उत्तम प्रकाश पुत्र विपतू पुत्र सौदागर, 6. चम्पा देवी पुत्री विपतू पुत्र सौदागर, 7. सुनील पुत्र स्व० श्री ओम प्रकाश, 8. सविता पुत्री स्व० श्री ओम प्रकाश, 9. श्रेष्ठा देवी स्व० ओम प्रकाश, 10. विजय कुमार पुत्र भगवान दास पुत्र भगवती, 11. ललित चन्द्र पुत्र पूर्ण चंद पुत्र भगवती देवी, 12. राज कुमार पुत्र पूर्ण चंद पुत्र भगवती देवी, 13. विन्द्रा देवी पुत्री पूर्ण चंद पुत्र भगवती देवी, 14. रंजना देवी पुत्री पूर्ण चंद पुत्र भगवती देवी, 15. जगदीश्वरी देवी विधवा पूर्ण चंद पुत्र भगवती देवी, 16. रोशनी पुत्री भगवती देवी, 17. रामवल पुत्र ब्रह्मानंद पुत्र जगरनाथ, 18. कमल पुत्र ब्रह्मानंद पुत्र जगरनाथ, 19. रेणू पुत्री ब्रह्मानंद पुत्र जगरनाथ, 20. सुनील लता पुत्री ब्रह्मानंद पुत्र जगरनाथ, 21. सुमनलता पुत्री ब्रह्मानंद पुत्र जगरनाथ, 22. रामेश्वरी देवी विधवा ब्रह्मानंद पुत्र जगरनाथ, 23. सनेत्रा देवी पुत्री रघूनाथ, 24. ईन्दूबाला पत्नी शान्ति स्वरूप पुत्र किशोरी लाल, 25. केशव चंद @ केशव नारायण पुत्र विहारी लाल, 26. मनोज कुमार पुत्र सुनैहरी, 27. ऋषि शर्मा पुत्र अशोक पुत्र देश राज, 28. रिचा शर्मा पुत्री अशोक पुत्र देश राज, 29. श्रीमती अनिल विधवा अशोक पुत्र देश राज, 30. अशोक कुमार पुत्र अशोक पुत्र देश राज, 31. राजीब शर्मा पुत्र तिलक राज पुत्र देश राज, 32. संजीब शर्मा पुत्र तिलक राज पुत्र देश राज, 33. रेणू पुत्री तिलक राज पुत्र देश राज, 34. मलकां देवी विधवा तिलक राज पुत्र देश राज, 35. पूर्ण चंद पुत्र बिहारी लाल पुत्र लूदर, 36. सुती देवी विधवा बिहारी लाल पुत्र लूदर, 37. अनिल कुमार पुत्र चैन सिंह पुत्र नानक, 38. अंजू बाला पुत्री चैन सिंह पुत्र नानक, 39. सुरेन्द्र कुमार पुत्र प्रकाश चंद, 40. अश्वनी कुमार पुत्र प्रकाश चंद पुत्र नानक, 41. दीपिका पुत्री प्रकाश चंद पुत्र नानक, 42. कांता देवी विधवा प्रकाश चंद पुत्र नानक, सभी निवासीयान महाल दोहल, पटवार वृत्त चंदरोपा, तहसील पंचरूखी, जिला कांगड़ा, हि०प्र०।

ईशतहार जमेदार तहसील पंचरूखी

उपरोक्त मुकद्दमा इस न्यायालय में विचाराधीन है। इसमें प्रतिवादीगण को कई बार समन जारी किए गए, परन्तु साधारण तरीके से तामील न हुई। प्रार्थी ने सही पता पेश करने में असमर्थता व्यक्त की तथा ईशतहार जारी करने का अनुरोध किया। अतः अब ईशतहार द्वारा प्रतिवादीगण को सूचित किया जाता है कि इस केस बारे किसी को कोई उजर व एतराज हो तो वह दिनांक पेशी 16-04-2026 को अधाहस्ताक्षरी की अदालत में असागतन या वकालतन हाजिर होकर उजर/एतराज पेश कर सकता है। गैरहाजिरी की सूरत में एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 25-03-2026 को हमारे हस्ताक्षर व मोहर सहित जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
पंचरूखी, कांगड़ा, हि०प्र०।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी, तहसील धर्मशाला,
जिला कांगड़ा (हि०प्र०)

मुकद्दमा नं० : जन्म पंजीकरण

Mr./Mrs./Ms. Lalita Devi d/o Sh. Mehar Singh, r/o Village & P.O. Sakoh, Tehsil Dharamshala, District Kangra, H.P.

Vs.

1. The General Public
2. The Registrar Birth & Death, C.M.O. Kangra at Dharamshala
3. The Commissioner, Municipal Corporation Dharamshala
4. The Registrar, (Birth & Death)-cum-Panchayat Secretary, Concerned G.P.

विषय.—प्रार्थना-पत्र जेरे धारा 13(3) हिमाचल प्रदेश जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

Mr./Mrs./Ms. Lalita Devi d/o Sh. Mehar Singh, r/o Village & P.O. Sakoh, Tehsil Dharamshala, District Kangra, H.P. ने इस अदालत में प्रार्थना-पत्र सहित मुकद्दमा दायर किया है कि उसका जन्म दिनांक 05-04-1967 को हुआ है। परन्तु एम0 सी0 धर्मशाला/संबंधित ग्राम पंचायत में जन्म तिथि पंजीकृत न है। अतः जन्म तिथि पंजीकृत किये जाने के आदेश दिये जायें। इस नोटिस इशतहार राजपत्र के द्वारा समस्त जनता को तथा सम्बन्धित सम्बन्धियों को सूचित किया जाता है कि यदि किसी को भी उपरोक्त जन्म तिथि पंजीकृत किये जाने बारे कोई एतराज हो तो वह अपना एतराज हमारी अदालत में दिनांक 26-04-2026 को असातन या वकालतन हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा मुताबिक शपथ-पत्र जन्म तिथि पंजीकृत किये जाने बारे आदेश पारित कर दिये जायेंगे।

आज दिनांक 26-03-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।
मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी,
धर्मशाला, जिला कांगड़ा (हि0प्र0)।

**In the Court of Sub-Divisional Magistrate, Exercising the Power of Marriage Officer
Jawalamukhi, Distt. Kangra (H.P.)**

In the matter of :

1. Pankaj Kumar aged 34 years s/o Sh. Surinder Kumar, r/o V.P.O. Khas Ghallour, Tehsil Jawalamukhi, Distt. Kangra, (H.P.)
 2. Anchal aged 30 years d/o Sh. Rashpal Singh, r/o V.P.O. Bhavnour, Tehsil Mukeriyar, Distt. Hoshiarpur (Punjab)
- Applicants.

Versus

General Public

Respondent.

Subject.—Notice for registration of Marriage under Special Marriage Act, 1954.

The above applicants have filed an application u/s 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they have solemnized their marriage on 13-04-2018 at Village Bhavnour, Tehsil Mukeriyar, Distt. Hoshiarpur, (P.B.) and they are living as husband and wife since then, hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who have objection regarding this marriage can file the objections personally or in writing before this

office on or before 20-04-2026 at 11.00 A.M. The objection(s) after 20-04-2026 at 11.00 A.M. will not entertain by this office and then the marriage will be registered accordingly as per the law prescribed.

Issued on this day 18th day of March, 2026 under my hand and seal of this office.

Seal.

Sd/-

*Sub-Divisional Magistrate-cum- Marriage Officer,
Jawalamukhi, Distt. Kangra (H.P.).*

ब अदालत सहायक समाहर्ता प्रथम श्रेणी, जसवां, जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं0 : 09/NT/C/2026

तारीख दायरा : 30-01-2026

तारीख पेशी : 27-02-2026

श्री यशपाल शर्मा पुत्र श्री दिवान चन्द, वासी महाल न्याड, तहसील जसवां, जिला कांगड़ा (हि0प्र0)।

प्रार्थी।

बनाम

आम जनता

प्रत्यार्थी।

विषय.—प्रार्थना-पत्र राजस्व अभिलेख महाल उझे में नाम दुरुस्ती बारे।

उपरोक्त प्रार्थी ने अधोहस्ताक्षरी के कार्यालय में प्रार्थना-पत्र मय ब्यान हल्फी इस आशय से गुजारा है कि मेरा नाम राजस्व रिकार्ड महाल न्याड में यशपाल पुत्र दिवान चन्द दर्ज है जबकि मेरे लड़के का स्कूल प्रमाण-पत्र में यशपाल शर्मा पुत्र श्री दिवान चन्द दर्ज है जोकि मेरा सही नाम है। प्रार्थी राजस्व अभिलेख महाल न्याड में अपने नाम की दुरुस्ती यशपाल पुत्र दिवान चन्द उपनाम यशपाल शर्मा पुत्र श्री दिवान चन्द के रूप में करवाना चाहता है।

अतः इस इशतहार नोटिस राजपत्र हि0प्र0 के माध्यम से समस्त जनता तथा सम्बन्धी रिश्तेदारों को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त नाम की दुरुस्ती बारे कोई एतराज हो तो वह दिनांक 16-04-2026 को अधोहस्ताक्षरी के कार्यालय में हाजिर आकर अपना उजर/एतराज पेश कर सकता है। उजर/एतराज प्रस्तुत न करने की सूरत में उपरोक्त नाम दुरुस्त करने के आदेश पारित कर दिए जायेंगे।

आज दिनांक 28-03-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी,
जसवां, जिला कांगड़ा, हि0प्र0।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी, जसवां, जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं0 : 08/NT/C/2026

तारीख दायरा : 30-01-2026

तारीख पेशी :

विधि चन्द पुत्र श्री रसीला राम, वासी महाल मलोट, तहसील जसवां, जिला कांगड़ा (हि0प्र0)।

प्रार्थी।

बनाम

आम जनता

प्रत्यार्थी।

विषय.—प्रार्थना—पत्र राजस्व अभिलेख महाल उझे में नाम दुरुस्ती बारे।

उपरोक्त प्रार्थी ने अधोहस्ताक्षरी के कार्यालय में प्रार्थना—पत्र मय ब्यान हल्फी इस आशय से गुजारा है कि प्रार्थी के पिता का नाम राजस्व रिकार्ड महाल मलोट में विधि चन्द पुत्र रसीलू दर्ज है जबकि मेरे आधार कार्ड व पंचायत रिकॉर्ड में विधि चन्द पुत्र रसीला राम दर्ज है। जोकि मेरे पिता का सही नाम दर्ज है। प्रार्थी राजस्व अभिलेख महाल मलोट में अपने पिता के नाम की दुरुस्ती विधि चन्द पुत्र रसीलू उपनाम विधि पुत्र रसीला राम के रूप में करवाना चाहता है।

अतः इस इशतहार नोटिस राजपत्र हि0प्र0 के माध्यम से समस्त जनता तथा सम्बन्धी रिश्तेदारों को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त नाम की दुरुस्ती बारे कोई एतराज हो तो वह दिनांक 16-04-2026 को अधोहस्ताक्षरी के कार्यालय में हाजिर आकर अपना उजर/एतराज पेश कर सकता है। उजर/एतराज प्रस्तुत न करने की सूरत में उपरोक्त नाम दुरुस्त करने के आदेश पारित कर दिए जायेंगे।

आज दिनांक 28-03-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी,
जसवां, जिला कांगड़ा, हि0प्र0।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी, जसवां, जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं0 : 11/NT/C/2026

तारीख दायरा : 11-02-2026

तारीख पेशी :

श्री सुभाष कुमार पुत्र श्री मघर सिंह, वासी मलोट, तहसील जसवां, जिला कांगड़ा (हि0प्र0)।

प्रार्थी।

बनाम

आम जनता

प्रत्यार्थी।

विषय.—प्रार्थना—पत्र राजस्व अभिलेख महाल उझे में नाम दुरुस्ती बारे।

उपरोक्त प्रार्थी ने अधोहस्ताक्षरी के कार्यालय में प्रार्थना—पत्र मय ब्यान हल्फी इस आशय से गुजारा है कि मेरा नाम राजस्व रिकार्ड महाल मलोट में सुभाष चन्द दर्ज है जबकि मेरा नाम पंचायत रिकॉर्ड व स्कूल प्रमाण—पत्र में सुभाष कुमार पुत्र श्री मघर सिंह दर्ज है जोकि मेरा सही नाम दर्ज है। प्रार्थी राजस्व अभिलेख महाल मलोट में अपने नाम की दुरुस्ती सुभाष चन्द पुत्र मघर सिंह उपनाम सुभाष कुमार पुत्र श्री मघर सिंह के रूप में करवाना चाहता है।

अतः इस इशतहार नोटिस राजपत्र हि0प्र0 के माध्यम से समस्त जनता तथा सम्बन्धी रिश्तेदारों को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त नाम की दुरुस्ती बारे कोई एतराज हो तो वह दिनांक 16-04-2026 को अधोहस्ताक्षरी के कार्यालय में हाजिर आकर अपना उजर/एतराज पेश कर सकता है। उजर/एतराज प्रस्तुत न करने की सूरत में उपरोक्त नाम दुरुस्त करने के आदेश पारित कर दिए जायेंगे।

आज दिनांक 28-03-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—
तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी,
जसवां, जिला कांगड़ा, हि0प्र0।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी, जसवां, जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं0 : /NT/C/2026

तारीख दायरा : 30-01-2026

तारीख पेशी :

श्री वलवन्त सिंह पुत्र श्री सन्त राम, वासी उझे, तहसील जसवां, जिला कांगड़ा (हि0प्र0)।

प्रार्थी।

बनाम

आम जनता

प्रत्यार्थी।

विषय.—प्रार्थना—पत्र राजस्व अभिलेख महाल उझे में नाम दुरुस्ती बारे।

उपरोक्त प्रार्थी ने अधोहस्ताक्षरी के कार्यालय में प्रार्थना—पत्र मय ब्यान हल्फी इस आशय से गुजारा है कि उसके पिता का नाम राजस्व रिकार्ड महाल उझे में वलवन्त सिंह पुत्र श्री सन्तू चन्द दर्ज है जबकि मेरे आधार कार्ड व पहचान पत्र में वलवन्त सिंह पुत्र सन्त राम दर्ज है जोकि मेरा सही नाम है। प्रार्थी राजस्व अभिलेख महाल उझे में अपने नाम की दुरुस्ती वलवन्त सिंह पुत्र सन्तू उपनाम वलवन्त सिंह पुत्र सन्त राम के रूप में करवाना चाहता है।

अतः इस इश्तहार नोटिस राजपत्र हि0 प्र0 के माध्यम से समस्त जनता तथा सम्बन्धी रिश्तेदारों को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त नाम की दुरुस्ती बारे कोई एतराज हो तो वह दिनांक 16-04-2026 को अधोहस्ताक्षरी के कार्यालय में हाजिर आकर अपना उजर/एतराज पेश कर सकता है। उजर/एतराज प्रस्तुत न करने की सूरत में उपरोक्त नाम दुरुस्त करने के आदेश पारित कर दिए जायेंगे।

आज दिनांक 28-03-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—
तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी,
जसवां, जिला कांगड़ा, हि0प्र0।

ब अदालत कार्यकारी दण्डाधिकारी ज्वालामुखी, तहसील ज्वालामुखी, जिला कांगड़ा (हि0प्र0)

केस नं0 : 17 / C / 2025

किस्म मुकद्दमा नाम दुरुस्ती राजस्व अभिलेख

तारीख पेशी : 17-03-2025

श्रीमती अंजना देवी पुत्री रूपलाल सूद, निवासी धनोट, तहसील व जिला ऊना, हिमाचल प्रदेश

प्रार्थिया।

बनाम

आम जनता

“इशतहार राजपत्र हिमाचल प्रदेश “मुश्री-मुनादी” व चस्पौनगी”

विषय:—प्रार्थना-पत्र नाम दुरुस्ती प्रार्थिया श्रीमती अंजना देवी पुत्री रूपा, निवासी धनोट तहसील व जिला ऊना, हिमाचल प्रदेश में नाम दुरुस्त करवान हेतु आवेदन पत्र।

यह प्रार्थना-पत्र नाम दुरुस्ती प्रार्थिया श्रीमती अंजना देवी पुत्री रूपा निवासी धनोट तहसील ज्वालामुखी जिला कांगड़ा, हिमाचल प्रदेश ने इस न्यायालय में प्रस्तुत होकर निवेदन किया है कि उसका नाम महाल धनोट, मौजा घंघेसु, तहसील ज्वालामुखी, जिला कांगड़ा हिमाचल प्रदेश के राजस्व अभिलेख में जानकी देवी पुत्री रूपा दर्ज है जो कि गलत दर्ज है। वास्तव में उसका सही नाम अंजना देवी पुत्री रूपा है। अब प्रार्थिया अपना नाम महाल धनोट मौजा घंघेसु, तहसील ज्वालामुखी, जिला कांगड़ा हिमाचल प्रदेश के राजस्व अभिलेख में जानकी देवी पुत्री रूपा के बजाए अंजना देवी पुत्री रूपा दर्ज करवाना चाहती है।

अतः “इशतहार राजपत्र हिमाचल प्रदेश “मुश्री-मुनादी” व चस्पौनगी” के माध्यम से आम जनता तथा सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि अगर किसी को उपरोक्त नाम दुरुस्ती बारे कोई उजर व एतराज हो तो वह दिनांक तारीख पेशी 17-03-2025 को सुबह 02.00 बजे से लेकर शाम 5.00 बजे तक इस न्यायालय में असालतन या वकालतन अपना एतराज अधोहस्ताक्षरी के न्यायालय में उपस्थित होकर पेश कर सकता है अन्यथा एकतरफा कार्यवाही अमल में लाई जाकर नाम दुरुस्त दर्ज करने के आदेश जारी कर दिए जाएंगे। उसके उपरान्त कोई उजर/एतराज काबिले समायत न होगा।

आज दिनांक 05-03-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
ज्वालामुखी, जिला कांगड़ा (हि0प्र0)

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, मझीण, जिला कांगड़ा (हि0प्र0)

मिसल नं0 : 814526 / 2026

तारीख पेशी : 16-04-2026

रणजीत सिंह पुत्र किहरू, निवासी महाल ढखर, मौजा व उप-तहसील मझीण, जिला कांगड़ा (हि0प्र0)
प्रार्थी।

बनाम

आम जनता

विषय:—नाम दुरुस्ती बाबत राजस्व अभिलेख।

प्रार्थी रणजीत सिंह पुत्र किहरू, निवासी महाल ढखर, मौजा व उप-तहसील मझीण, जिला कांगड़ा (हि0प्र0) ने प्रार्थना-पत्र प्रेषित अदालत कर निवेदन किया है कि उसका नाम राजस्व अभिलेख के पटवार वृत्त डल के महाल ढखर, उप-तहसील मझीण में गलत दर्ज हो गया है। प्रार्थी का नाम राजस्व अभिलेख में रण सिंह दर्ज है जबकि अन्य दस्तावेजों में उसका नाम रणजीत सिंह दर्ज है। अतः राजस्व अभिलेख के पटवार वृत्त डल के महाल ढखर के राजस्व अभिलेख में उसका नाम रण सिंह पुत्र किहरू के बजाए रणजीत सिंह पुत्र किहरू दर्ज व दुरुस्त किया जाये। वास्तव में भिन्न-भिन्न दो नामों का वह एक ही व्यक्ति है।

अतः सर्वसाधारण को सुनवाई हेतु बजरिया इशतहार व इलाका मुश्री-मुनादी द्वारा सूचित किया जाता है कि इस सम्बन्ध में किसी को भी किसी प्रकार का कोई भी उजर/एतराज हो तो वह दिनांक 16-04-2026

प्रातः 11.00 बजे तक असालतन या वकालतन पेश होकर अपना एतराज पेश कर सकता है। उसके उपरान्त कोई भी उजर/एतराज जेर समायत न होगा तथा प्रार्थी का नाम राजस्व अभिलेख के पटवार वृत्त डल के महाल ढखर के राजस्व अभिलेख में रण सिंह पुत्र किहरू के बजाए रणजीत सिंह पुत्र किहरू दर्ज करने के आदेश पारित कर दिए जायेंगे।

आज दिनांक 25-03-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
मझीण, जिला कांगड़ा (हि0प्र0)

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, मझीण, जिला कांगड़ा (हि0प्र0)

मिसल नं0 : 814521 / 2026

तारीख पेशी : 16-04-2026

कश्मीर सिंह पुत्र प्रेम चन्द, निवासी महाल करेड़ा, मौजा टिहरी, उप-तहसील मझीण, जिला कांगड़ा (हि0प्र0)

प्रार्थी।

बनाम

आम जनता

विषय:—नाम दुरुस्ती बाबत राजस्व अभिलेख।

प्रार्थी कश्मीर सिंह पुत्र प्रेम चन्द, निवासी महाल करेड़ा, मौजा टिहरी, उप-तहसील मझीण, जिला कांगड़ा (हि0प्र0) ने प्रार्थना-पत्र प्रेषित अदालत कर निवेदन किया है कि उसके पिता का नाम राजस्व अभिलेख के पटवार वृत्त दलोह के महाल करेड़ा में गलत दर्ज हो गया है। प्रार्थी के पिता का नाम उक्त महाल के राजस्व अभिलेख में प्रेमा पुत्र घुंघर दर्ज है, जबकि उनके अन्य दस्तावेजों में मेरे स्वयं तथा मेरी माता के दस्तावेजों में प्रेम चन्द पुत्र घुंघर दर्ज है तथा उनकी मृत्यु दिनांक 20-03-2023 को हो चुकी है। अतः राजस्व अभिलेख के पटवार वृत्त दलोह के महाल करेड़ा के राजस्व अभिलेख में उसके पिता का नाम प्रेमा पुत्र घुंघर के बजाए प्रेम चन्द पुत्र घुंघर दर्ज व दुरुस्त किया जाये। वास्तव में भिन्न-भिन्न दो नामों के वह एक ही व्यक्ति थे।

अतः सर्वसाधारण को सुनवाई हेतु बजरिया इश्तहार व इलाका मुश्री-मुनादी द्वारा सूचित किया जाता है कि इस सम्बन्ध में किसी को भी किसी प्रकार का कोई भी उजर/एतराज हो तो वह दिनांक 16-04-2026 को प्रातः 11.00 बजे तक असालतन या वकालतन पेश होकर अपना एतराज पेश कर सकता है। उसके उपरान्त कोई भी उजर/एतराज जेर समायत न होगा तथा प्रार्थी के पिता नाम राजस्व अभिलेख के पटवार वृत्त दलोह के महाल करेड़ा के राजस्व अभिलेख में प्रेमा पुत्र घुंघर के बजाए प्रेम चन्द पुत्र घुंघर दर्ज करने के आदेश पारित कर दिए जायेंगे।

आज दिनांक 25-03-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
मझीण, जिला कांगड़ा (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, मझीण, जिला कांगड़ा (हि0प्र0)

मिसल नं0 : 814525 / 2026

तारीख पेशी : 16-04-2026

काबुल सिंह पुत्र रूप चन्द, निवासी महाल डडल, मौजा व उप-तहसील मझीण, जिला कांगड़ा (हि0प्र0)

... प्रार्थी ।

बनाम

आम जनता

विषय:—नाम दुरुस्ती बाबत राजस्व अभिलेख ।

प्रार्थी काबुल सिंह पुत्र रूप चन्द, निवासी महाल डडल, मौजा व उप-तहसील मझीण, जिला कांगड़ा (हि0प्र0) ने प्रार्थना-पत्र प्रेषित अदालत कर निवेदन किया है कि उसका नाम राजस्व अभिलेख के पटवार वृत्त डल के महाल डडल उप-तहसील मझीण में गलत दर्ज हो गया है। प्रार्थी का नाम राजस्व अभिलेख में कावल सिंह दर्ज है जबकि अन्य दस्तावेजों में उसका नाम काबुल सिंह दर्ज है। अतः राजस्व अभिलेख के पटवार वृत्त डल के महाल डडल के राजस्व अभिलेख में उसका नाम कावल सिंह पुत्र रूप चन्द के बजाए काबुल सिंह पुत्र रूप चन्द दर्ज व दुरुस्त किया जाये। वास्तव में भिन्न-भिन्न दो नामों का वह एक ही व्यक्ति है।

अतः सर्वसाधारण को सुनवाई हेतु बजरिया इश्तहार राजपत्र व इलाका मुश्री-मुनादी द्वारा सूचित किया जाता है कि इस सम्बन्ध में किसी को भी किसी प्रकार का कोई भी उजर/एतराज हो तो वह दिनांक 16-04-2026 को प्रातः 11.00 बजे तक असागतन या वकालतन पेश होकर अपना एतराज पेश कर सकता है। उसके उपरान्त कोई भी उजर/एतराज जेर समायत न होगा तथा प्रार्थी का नाम राजस्व अभिलेख के पटवार वृत्त डल के महाल डडल के राजस्व अभिलेख में कावल सिंह पुत्र रूप चन्द के बजाए काबुल सिंह पुत्र रूप चन्द दर्ज करने के आदेश पारित कर दिए जायेंगे।

आज दिनांक 25-03-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ ।

मोहर ।

हस्ताक्षरित /—
सहायक समाहर्ता द्वितीय श्रेणी,
मझीण, जिला कांगड़ा (हि0प्र0)

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, मझीण, जिला कांगड़ा (हि0प्र0)

मिसल नं0 : 814522 / 2026

तारीख पेशी : 16-04-2026

दिलदार सिंह पुत्र रूप सिंह निवासी महाल डडल, मौजा व उप-तहसील मझीण, जिला कांगड़ा (हि0प्र0)

... प्रार्थी ।

बनाम

आम जनता

विषय:—नाम दुरुस्ती बाबत राजस्व अभिलेख ।

प्रार्थी दिलदार सिंह पुत्र रूप सिंह निवासी महाल डडल, मौजा व उप-तहसील मझीण, जिला कांगड़ा (हि0प्र0) ने प्रार्थना-पत्र प्रेषित अदालत कर निवेदन किया है कि उसके पिता का नाम राजस्व अभिलेख के पटवार वृत्त डल के महाल डडल में गलत दर्ज हो गया है। प्रार्थी के पिता का नाम उक्त महाल के राजस्व

अभिलेख में रूप चन्द दर्ज है जबकि उनके अन्य दस्तावेजों में स्वयं के दस्तावेजों में रूप सिंह दर्ज है तथा उनकी मृत्यु दिनांक 10-03-2013 को हो चुकी है। अतः राजस्व अभिलेख के पटवार वृत्त डल के महाल डडल के राजस्व अभिलेख में उसके पिता का नाम रूप चन्द हरसुख के बजाए रूप चन्द उपनाम रूप सिंह पुत्र हरसुख दर्ज व दुरुस्त किया जाये। वास्तव में भिन्न-भिन्न दो नामों के वह एक ही व्यक्ति थे।

अतः सर्वसाधारण को सुनवाई हेतु बजरिया इश्तहार व इलाका मुश्री-मुनादी द्वारा सूचित किया जाता है कि इस सम्बन्ध में किसी को भी किसी प्रकार का कोई भी उजर/एतराज हो तो वह दिनांक 16-04-2026 प्रातः 11.00 बजे तक असालतन या वकालतन पेश होकर अपना एतराज पेश कर सकता है। उसके उपरान्त कोई भी उजर/एतराज जेर समायत न होगा तथा प्रार्थी कक पिता का नाम राजस्व अभिलेख के पटवार वृत्त डल के महाल डडल के राजस्व अभिलेख में रूप चन्द पुत्र हरसुख के बजाए रूप चंद उपनाम रूप सिंह पुत्र हरसुख दर्ज करने के आदेश पारित कर दिए जायेंगे।

आज दिनांक 25-03-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता द्वितीय श्रेणी,
मझीण, जिला कांगड़ा (हि0प्र0)

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, मझीण, जिला कांगड़ा (हि0प्र0)

मिसल नं0 : 02/M/ 2026

तारीख पेशी : 16-04-2026

पूर्ण चन्द पुत्र अनंत राम, निवासी गांव मनपू, डा0 सियालकड़, उप-तहसील मझीण, जिला कांगड़ा (हि0प्र0)

प्रार्थी।

बनाम

आम जनता

प्रार्थी पूर्ण चन्द पुत्र अनंत राम, निवासी गांव मनपू, डा0 सियालकड़, उप-तहसील मझीण, जिला कांगड़ा (हि0प्र0) ने इस अदालत में स्वयं उपस्थित होकर प्रार्थना -पत्र प्रस्तुत किया है कि उसका जन्म दिनांक 13-08-1977 को गांव मनपू में हुआ है परन्तु कानून की जानकारी न होने कारण ग्राम पंचायत के अभिलेख में जन्म तिथि पंजीकृत न हो सकी। अब वह ग्राम पंचायत धतेड़ के अभिलेख में अपनी जन्म तिथि पंजीकृत करवाना चाहता है।

अतः सर्वसाधारण को सुनवाई हेतु बजरिया इश्तहार व इलाका मुश्री-मुनादी द्वारा सूचित किया जाता है कि इस सम्बन्ध में किसी को भी किसी प्रकार का उजर/एतराज हो तो वह दिनांक 16-04-2026 को प्रातः 11.00 बजे तक असालतन या वकालतन पेश होकर, अधोहस्ताक्षरी के समक्ष अपना एतराज पेश कर सकता है। उसके उपरान्त कोई भी उजर/एतराज जेर समायत न होगा तथा प्रार्थी की जन्म तिथि 13-08-1977 को ग्राम पंचायत धतेड़ के अभिलेख में पंजीकृत करने के आदेश पारित कर दिए जायेंगे।

आज दिनांक 30-03-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता द्वितीय श्रेणी,
मझीण, जिला कांगड़ा (हि0प्र0)

ब अदालत कार्यकारी दण्डाधिकारी ज्वालामुखी, तहसील ज्वालामुखी, जिला कांगड़ा (हि0प्र0)

केस नं० : 32/C/2025 किस्म मुकद्दमा : नाम दुरुस्ती राजस्व अभिलेख तारीख पेशी : 21-04-2025

श्रीमती अमरी देवी विधवा ज्ञान चन्द, निवासी जटेहड तहसील ज्वालामुखी, जिला कांगड़ा, हिमाचल प्रदेश

... प्रार्थिया।

बनाम

आम जनता

“इश्तहार राजपत्र हिमाचल प्रदेश “मुश्री-मुनादी” व चस्पानगी”

विषय:-प्रार्थना-पत्र नाम दुरुस्ती प्रार्थिया श्रीमती अमरी देवी विधवा ज्ञान चन्द, निवासी जटेहड, तहसील ज्वालामुखी, जिला कांगड़ा, हिमाचल प्रदेश में नाम दुरुस्त करवान हेतु आवेदन पत्र।

यह प्रार्थना-पत्र नाम दुरुस्ती प्रार्थिया श्रीमती अमरी देवी विधवा ज्ञान चन्द, निवासी जटेहड, तहसील ज्वालामुखी, जिला कांगड़ा, हिमाचल प्रदेश ने इस न्यायालय में प्रस्तुत होकर निवेदन किया है कि उसका नाम महाल फेर, मौजा घलौर, तहसील ज्वालामुखी, जिला कांगड़ा हिमाचल प्रदेश के राजस्व अभिलेख में अमरो देवी विधवा ज्ञान चन्द पुत्र बेली राम दर्ज है जोकि गलत दर्ज है वास्तव में उसका सही नाम अमरी देवी विधवा ज्ञान चन्द है। अब प्रार्थिया अपना नाम महाल फेर, मौजा घलौर, तहसील ज्वालामुखी, जिला कांगड़ा हिमाचल प्रदेश के राजस्व अभिलेख में अमरो देवी विधवा ज्ञान चन्द के बजाए अमरी देवी विधवा ज्ञान चन्द दर्ज करवाना चाहती है।

अतः “इश्तहार राजपत्र हिमाचल प्रदेश “मुश्री-मुनादी” व चस्पानगी” के माध्यम से आम जनता तथा सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि अगर किसी को उपरोक्त नाम दुरुस्ती बारे कोई उजर व एतराज हो तो वह दिनांक तारीख पेशी 21-04-2025 को सुबह 02.00 बजे से लेकर शाम 5.00 बजे तक इस न्यायालय में असागतन या वकालतन अपना एतराज अधोहस्ताक्षरी के न्यायालय में उपस्थित होकर पेश कर सकता है अन्यथा एकतरफा कार्यवाही अमल में लाई जाकर नाम दुरुस्त दर्ज करने के आदेश जारी कर दिए जाएंगे। उसके उपरान्त कोई उजर/एतराज काबिले समायत न होगा।

आज दिनांक 23-03-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
ज्वालामुखी, जिला कांगड़ा (हि0प्र0)

ब अदालत साहयक समाहर्ता प्रथम श्रेणी, तहसीलदार जयसिंहपुर, जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं० : 701665/2026

नाम दुरुस्ती

तारीख पेशी : 30-04-2026

चमन लाल पुत्र आत्मा राम, गांव लाहडू, डाकघर द्रमण, तहसील जयसिंहपुर, जिला कांगड़ा, हिमाचल प्रदेश

... प्रार्थिया।

बनाम

आम जनता

विषय:—महाल लाहडू तहसील जयसिंहपुर, जिला कांगड़ा हिमाचल प्रदेश में प्रार्थी अपने माता-पिता के नाम से सम्बन्धित अन्य राजस्व अभिलेख में हिमाचल प्रदेश लैण्ड रेवैन्यू एक्ट 1954 धारा 38(अ) के तहत नाम की दुरुस्ती बारे प्रार्थना-पत्र।

उपरोक्त विषय के संदर्भ में चमन लाल पुत्र आत्मा राम, गांव लाहडू, डाकघर द्रमण, तहसील जयसिंहपुर, जिला कांगड़ा, हिमाचल प्रदेश ने अधिवक्ता श्री सुरेश कुमार डोगरा के माध्यम से पेश होकर प्रार्थना की है मेरे पिता का सही नाम आत्मा राम और मेरी माता का सही नाम भगती देवी है, परन्तु महाल लाहडू के राजस्व रिकार्ड में मेरे पिता का नाम अचल सिंह और मेरी माता का नाम भक्ति देवी गलत दर्ज हुआ है। अतः प्रार्थी न्यायालय के माध्यम से अपने माता पिता के नाम की दुरुस्ती के आदेश ग्रामीण राजस्व अधिकारी द्रमण को जारी करवाना चाहता है।

अतः प्रार्थी का आवेदन स्वीकार करते हुए इस इशतहार मुस्त्री-मुनादी व चस्पांगी के माध्यम से प्रतिवादी आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को महाल लाहडू के राजस्व रिकार्ड में प्रार्थी के पिता का नाम अचल सिंह के बजाए अचल सिंह उपनाम आत्मा राम और मेरी माता का नाम भक्ति देवी के बजाए भक्ति देवी उपनाम भगती देवी करने बारे कोई उजर/एतराज हो तो वह दिनांक 30-04-2026 को समय 02.00 बजे हाजिर अदालत होकर अपना उजर/एतराज पेश कर सकता है अन्यथा बाद गुजरने तारीख पेशी किसी किस्म का उजर/एतराज न सुना जावेगा व उपरोक्त नाम दुरुस्ती के आदेश संबन्धित ग्रामीण राजस्व अधिकार द्रमण को जारी कर दिये जाएंगे।

यह इशतहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 27-03-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
जयसिंहपुर, जिला कांगड़ा (हि0प्र0)

**In the Court of Dr. Ganesh Thakur, Marriage Officer-cum-Sub-Divisional Magistrate
Shahpur, Distt. Kangra (H.P.)**

1. Sh. Lehari Ram s/o Michan Lal, Vill. Dulli, P.O. Chamiyara, Sub-Tehsil Darini, Distt. Kangra (H.P.).

2. Smt. Bimla Lama d/o Sri. Lal Lama, Ward No. 6, Village Lardk, District Dokhla (Nepal) and w/o Sh. Lehari Ram s/o Michan Lal, Vill. Dulli, P.O. Chamiyara, Sub-Tehsil Darini, Distt. Kangra (H.P.)
. . Applicants.

Versus

3. General Public

4. Local Registrar, Gram Panchyat Bhaled

. . Respondents.

Subject.—Application for the Marriage Registration u/s 16 of special Marriage Act, 1954.

Applicants Sh. Lehari Ram s/o Michan Lal, Vill. Dulli, P.O. Chamiyara, Sub-Tehsil Darini, Distt. Kangra (H.P.) and Smt. Bimla Lama d/o Sri. Lal Lama, Ward No. 6 Village Lardk, District Dokhla (Nepal) and w/o Sh. Lehari Ram s/o Michan Lal, Vill. Dulli, P.O. Chamiyara, Sub-Tehsil Darini, Distt. Kangra (H.P.) have filled an application u/s 16 of Special Marriage Act, 1954 alongwith declaration in which they have stated that they have solemnized their marriage on 02-03-2026 at Shri Bal Krishan mangal karyalya, House No. 132, Ganesh Darvajyasamor, Shri Kshter Aalandi Devachi ta Khed, Distt. Pune-412104 Maharashtra as pre hgindu rites & customs.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding the registration of this marriage can file an objection personally or in writing before this court on or before 22-04-2026. After that no objection will be entertained and marriage will be registered accordingly.

Seal.

Sd/
(DR. GANESH THAKUR),
Marriage Officer-cum-Sub-Divisional Magistrate,
Shahpur, Distt. Kangra (H.P.).

**In the Court of Dr. Ganesh Thakur, Marriage Officer-cum-Sub-Divisional Magistrate
Shahpur, Distt. Kangra (H.P.)**

1. Sh. Pankaj Sharma s/o Raj Kumar Sharma, V.P.O. Rajol, Tehsil Shahpur, Distt. Kangra (H.P.)

2. Smt. Priyanka Sharma d/o Sri. Desh Raj, Village Malehar, P.O. Marhun, Tehsil Dheera, Distt. Kangra (H.P.) . . *Applicants.*

Versus

3. General Public

4. Local Registrar, Gram Panchyat Rajol . . *Respondents.*

Subject.—Application for the Marriage Registration u/s 16 of special Marriage Act, 1954.

Applicants Sh. Pankaj Sharma s/o Raj Kumar Sharma, V.P.O. Rajol, Tehsil Shahpur, Distt. Kangra (H.P.) and Smt. Priyanka Sharma d/o Sri. Desh Raj, Village Malehar, P.O. Marhun, Tehsil Dheera, Distt. Kangra (H.P.) have filled an application u/s 16 of Special Marriage Act, 1954 alongwith declaration in which they have stated that they have solemnized their marriage on 26-09-2022 at V.P.O. Rajol, Tehsil Shahpur, Distt. Kangra (H.P.) as per Hindu rites & customs.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding the registration of this marriage can file an objection personally or in writing before this court on or before 22-04-2026. After that no objection will be entertained and marriage will be registered accordingly.

Seal.

Sd/
(DR. GANESH THAKUR),
Marriage Officer-cum-Sub-Divisional Magistrate,
Shahpur, Distt. Kangra (H.P.).

**In the Court of Dr. Ganesh Thakur, Marriage Officer-cum-Sub-Divisional Magistrate
Shahpur, Distt. Kangra (H.P.)**

1. Sh. Vivek Kumar s/o Bhushan Kumar, Village Tharot, P.O. Charri, Tehsil Shahpur, Distt. Kangra (H.P.).

2. Smt. Ujala d/o Sri. Sunil Kumar, Ward No. 2, Village Ghar, P.O. Garoh, Tehsil Dharamshala, Distt. Kangra (H.P.) and w/o Sh. Vivek Kumar s/o Bhushan Kumar, Village Tharot, P.O. Charri, Tehsil Shahpur, Distt. Kangra (H.P.) . . *Applicants.*

Versus

3. General Public
4. Local Registrar, Gram Panchyat Charri . . . Respondents.

Subject.—Application for the Marriage Registration u/s 16 of special Marriage Act, 1954.

Applicants Sh. Vivek Kumar s/o Bhushan Kumar, Village Tharot, P.O. Charri, Tehsil Shahpur, Distt. Kangra (H.P.) and Smt. Ujala d/o Sri. Sunil Kumar, Ward No. 2, Village Ghar, P.O. Garoh, Tehsil Dharamshala, Distt. Kangra (H.P.) has filed an application u/s 16 of Special Marriage Act, 1954 alongwith declaration in which they have stated that they have solemnized their marriage on 27-10-2022 at Shari Panch Dashnaam Juna Akada Badha Hunuman Varansi 21 act 1860 Panjikrit Sidh Baba Ghasi Ram Aashramdurga Bhavan Daadh, Tehsil Palampur, Distt Kangra (H.P.) as per Hindu rites & customs.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding the registration of this marriage can file an objection personally or in writing before this court on or before 02-05-2026. After that no objection will be entertained and marriage will be registered accordingly.

Seal.

Sd/-
(DR. GANESH THAKUR),
*Marriage Officer-cum-Sub-Divisional Magistrate,
Shahpur, Distt. Kangra (H.P.).*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Shimla (Rural),
District Shimla (H.P.)**

In the matter of :—

1. Jai Minhas s/o Sh. Ravinder Singh Minhas, r/o Golf Link Apartments, Brey Site, Annadale, Shimla, District Shimla, Himachal Pradesh, Age 30 years.

2. Awantika Chandan d/o Sh. Mahesh Chandan, r/o Chandan House, Near Jain Traders, Panthaghatti, District Shimla himachal Pradesh, age 28 years. . . Applicants.

Versus

General Public

Subject.—Notice to intended marriage under section 5 of Special Marriage Act, 1954.

Jai Minhas s/o Sh. Ravinder Singh Minhas, r/o Golf Link Apartments, Brey Site, Annadale, Shimla, District Shimla, Himachal Pradesh and Awantika Chandan d/o Sh. Mahesh Chandan, r/o Chandan House, Near Jain Traders, Panthaghatti, District Shimla himachal Pradesh, have filed an application in the court of the undersigned under section 5 of the spacial Marriage Act 1954 and have intended to get married within three calendar months from the date thereof.

Therefore, objections are hereby invited from the General Public through this notice, that if anyone has any objection regarding registration of this marriage, then they can file their objections

personally or in writing before this court of undersigned on or before one month of publication of this notice. After that no objection shall be entertained and marriage will be registered accordingly.

Issued today on 04th April, 2026 under my hand and seal of the court.

Seal.

Sd/-
*Marriage Officer-cum-
Sub-Divisional Magistrate, Shimla (Rural).*

In the court of Executive Magistrate Amb, Tehsil Amb, Distt. Una (H.P.)

Smt. Sudesh Kumari age 57 years w/o No. 13746964A Ex Hav Ajmer Singh, r/o Village Malon, P.O. Gindpur, Tehsil Amb, Distt. Una (H.P.) . . Applicant.

Versus

General Public

Application under section 13(3) of Birth & Death Registration Act, 1969, Smt. Sudesh Kumari age 57 years w/o No. 13746964A Ex Hav Ajmer Singh, r/o Village Malon, P.O. Gindpur, Tehsil Amb, Distt. Una (H.P.) has preferred an application to the undersigned for correction of name and date of birth and father name of myself in the records of Army documents and was entered wrongly be corrected as Sudesh Kumari daughter of Hira Singh and date of birth as '16 Aug. 1968' instead of 'Pinki Patial' daughter of 'Hari Ram Patiyal' and date of birth as 19 Mar. 1971 in above address in the record of Army.

Therefore, through this proclamation the general public is hereby informed that any person having any objection for entry of name mentioned above, may submit his objection in writing in this court within after prescribed period and application will be decided accordingly.

Given under my hand seal of the court on this 27th day of March, 2026.

Seal.

Sd/-
*Executive Magistrate,
Tehsil Amb, Distt. Una (H.P.).*

CORRECTION OF NAME

I, Ajay Kumar s/o Rattan Chand, r/o V.P.O. Rangas, Tehsil Nadaun, Distt. Hamirpur (H.P.) have corrected my daughter's name from Urvarshi Thakur to Urvashi Thakur in her Aadhar Card.

AJAY KUMAR
*s/o Rattan Chand,
r/o V.P.O. Rangas, Tehsil Nadaun,
Distt. Hamirpur (H.P.).*

CHANGE OF NAME

I, Mohd. Shabir s/o Sh. Abdul Aziz, r/o House No. 72/12, Ram Kundi, Nahan, Distt. Sirmaur (H.P.) declare that I have changed my name from "Mohd. Shabir to "Mohamad Shabbir" (UIN 7643 7242 8307) due to variation in the spellings of such name in my documents. All concerned please note.

MOHD. SHABIR
s/o Sh. Abdul Aziz,
r/o House No. 72/12, Ram Kundi, Nahan,
Distt. Sirmaur (H.P.).

CHANGE OF NAME

I, Banita Devi aged about 40 years, w/o Late Sh. Ved Prakash, r/o Village Bagh, P.O. Pandoa, Tehsil Sunni, Distt. Shimla (H.P.)-171 019 declare that I have changed my minor daughter's name from Bhanu Verma (Old Name) to Bhawana (New Name). All concerned please may note.

BANITA DEVI
w/o Late Sh. Ved Prakash,
r/o Village Bagh, P.O. Pandoa,
Tehsil Sunni, Distt. Shimla (H.P.)-171 019.

CHANGE OF NAME

I, Jag Dei w/o Sh. Gyan Chand, r/o Vill. Shrigarh, P.O. Jungra, Tehsil Churah, Distt. Chamba (H.P.) declare that I have changed my name from Kashmiru to Jag Dei. I shall be known as Jag Dei for all purposes in future. All concerned please note.

JAG DEI
w/o Sh. Gyan Chand,
r/o Vill. Shrigarh, P.O. Jungra,
Tehsil Churah, Distt. Chamba (H.P.).

CORRECTION OF NAME

I, Thakur Chand s/o Lochan Ram, Village Randal, Post Office Rampur Bushahr, Tehsil Nirmand, District Kullu (H.P.) declare that my name is incorrectly listed as Thakar Chand on my Aadhar Card. According to Panchayat records, my correct name is Thakur Chand. Please correct my name.

THAKUR CHAND
s/o Lochan Ram,
Village Randal, Post Office Rampur Bushahr,
Tehsil Nirmand, District Kullu (H.P.).

CHANGE OF NAME

I, Yadopati Chauhan s/o Chamari, Village Tikkari, P.O. Moviseri, Tehsil Chachyot, Distt. Mandi (H.P.) declare that the old name of the deponent is Yadopati Chauhan, but the deponent wants to change own name from Yadopati Chauhan to Yadopati in all record. All concerned note.

YADOPATI CHAUHAN
*s/o Chamari,
Village Tikkari, P.O. Moviseri,
Tehsil Chachyot, Distt. Mandi (H.P.).*

CORRECTION OF NAME

I, Rakesh Chand Katoch s/o Sh. Kartar Chand, r/o Village Dhatti, P.O. Rohan, Tehsil Palampur, Distt Kangra (H.P.) declare that in my Aadhar Card my name entered as Rakesh Chand is incorrect. That my correct name is Rakesh Chand Katoch. Concerned note.

RAKESH CHAND KATOCH
*s/o Sh. Kartar Chand,
r/o Village Dhatti, P.O. Rohan,
Tehsil Palampur, Distt Kangra (H.P.).*

CHANGE OF NAME

I, Krishan Chand s/o Sh. Chand Ram, r/o V.P.O. Khahan, Tehsil Sarkaghat, Distt. Mandi (H.P.) declare that I have changed my minor daughter's name from Angel Sharma to Angelina Sharma for all purposes in future. All concerned please note.

KRISHAN CHAND
*s/o Sh. Chand Ram,
r/o V.P.O. Khahan,
Tehsil Sarkaghat, Distt. Mandi (H.P.).*

CHANGE OF NAME

I, Nishu Dogra w/o Sh. Dev Raj, r/o Village & P.O. Chakmoh, Tehsil Barsar, District Hamirpur (H.P.) declare that I have changed my name from Nisha Kumari to Nishu Dogra for all purposes in future. All concerned please note.

NISHU DOGRA
*w/o Sh. Dev Raj,
r/o Village & P.O. Chakmoh,
Tehsil Barsar, District Hamirpur (H.P.).*

CHANGE OF NAME

I, Seema Vashishat w/o Sh. Vijay Kumar, r/o Village Dhangota Brahmana, P.O. Khiah, Teh. & District Hamirpur (H.P.) declare that in my Rural Postal Life insurance Policy having No. R-HP-EA-10107, my name is wrongly entered as Shama Devi Sharma. Whereas, my correct name is Seema Vashishat. Shama Devi Sharma & Seema Vashishat both are the names of one and the same person. Please note.

SEEMA VASHISHAT
w/o Sh. Vijay Kumar,
r/o Village Dhangota Brahmana,
P.O. Khiah, Teh. & District Hamirpur (H.P.).

CHANGE OF NAME

I, Saleen s/o Sh. Muslim Khan, r/o Village House No. 81, Ward No. 01, Partap Nagar, Tehsil & District Hamirpur (H.P.) declare that in the Aadhar Card of my minor son Fardin Khan, my name is wrongly entered as Salim Khan. Whereas, my correct name is Saleen. All concerned please note.

SALEEN
s/o Sh. Muslim Khan,
r/o Village House no. 81,
Ward No. 01, Partap Nagar,
Tehsil & District Hamirpur (H.P.).

CHANGE OF NAME

I, Bishan Singh Chauhan s/o Lt. Sh. Bali Ram, r/o Village Bharton, P.O. Bijmal, Teh. Chopal, District Shimla (H.P.)-171 210 declare that my correct and full name is Bishan Singh Chauhan as per my matriculation certificate and all other documents. But in my official service record it has been recorded Bishan Singh only. Kindly correct it as Bishan Singh Chauhan.

BISHAN SINGH CHAUHAN
s/o Lt. Sh. Bali Ram,
r/o Village Bharton, P.O. Bijmal,
Teh. Chopal, District Shimla (H.P.)-171 210.

CHANGE OF NAME

I, Ashok Kumar s/o Sh. Ram Rakhu, r/o Village Tikkari, P.O. & Tehsil Sangrah, Distt. Sirmaur (H.P.) declare that I have changed the name of minor son from Smrat Bhardwaj to Samrat Bhardwaj vide affidavit dt. 21-03-2026 before Notary at Nahan.

ASHOK KUMAR
s/o Sh. Ram Rakhu,
r/o Village Tikkari,
P.O. & Tehsil Sangrah, Distt. Sirmaur (H.P.).

CHANGE OF NAME

I, JAGDEV NEGI s/o Sh. Jagat Singh, r/o Village Sapni Khas, P.O. Sapni, Tehsil Sangla, Distt. Kinnaur (H.P.) declare that my name is incorrectly recorded as JAG DEV NEGI in my 10th grade certificate. However, from my 12th grade onward and in all other educational, identification and official documents, my name is correctly recorded as Jagdev Negi. Please change my name from JAG DEV NEGI to JAGDEV NEGI in my 10th grade certificate and other relevant records.

JAGDEV NEGI
s/o Sh. Jagat Singh,
r/o Village Sapni Khas,
P.O. Sapni, Tehsil Sangla,
Distt. Kinnaur (H.P.).

CHANGE OF NAME

I, Preeto Devi w/o Sh. Vijay Kumar, r/o Vill. Julhin, P.O. Karara, Tehsil Bamson at Tauni Devi, Distt. Hamirpur (H.P.) declare that I have changed my name from Priti Devi to Preeto Devi. I shall be known as Preeto Devi for all purposes in future. All concerned please note.

PREETO DEVI
w/o Sh. Vijay Kumar,
r/o Vill. Julhin, P.O. Karara,
Tehsil Bamson at Tauni Devi,
Distt. Hamirpur (H.P.).

CHANGE OF NAME

I, Mast Ram s/o Shri Chatter Singh, r/o Vill. Dakyo, Tehsil Nahan, Satna 70, Distt. Sirmaur (H.P.) declare that I have changed my daughter's name from "Baby of one Shalu" (Old Name) to Ridhima Thakur. All concerned please note.

MAST RAM
s/o Shri Chatter Singh,
r/o Vill. Dakyo,
Tehsil Nahan, Satna 70, Distt. Sirmaur (H.P.).

CHANGE OF NAME

I, Nirmala Devi w/o Shri Prem Singh, r/o Vill. Chauki Kankari, P.O., Tehsil & Distt. Hamirpur (H.P.) declare that I have changed my name from Nirmal Devi to Nirmala Devi. I shall be known as Nirmala Devi for all purposes in future. All concerned please note.

NIRMALA DEVI
w/o Shri Prem Singh,
r/o Vill. Chauki Kankari,
P.O., Tehsil & Distt. Hamirpur (H.P.).

CHANGE OF NAME

I, Mukhtiaran Devi w/o Shri Rattan Singh, r/o Near Rajendra Lotus Public School, House No. 193, Ward No. 1, Anu Khurd, Hamirpur, Hamirpur (T), Distt. Hamirpur (H.P.) declare that I have changed my name from Mukhtiyar Devi to Mukhtiaran Devi. I shall be known as Mukhtiaran Devi for all purposes in future. All concerned please note.

MUKHTIARAN DEVI
w/o Shri Rattan Singh,
r/o Near Rajendra Lotus Public School,
House No. 193, Ward No. 1, Anu Khurd, Hamirpur,
Hamirpur (T), Distt. Hamirpur (H.P.).

CORRECTION OF NAME

I, Mohit Thakur s/o Shri Kewal Singh, r/o Ward No. 3, Doli, Tira Sujanpur (Teh.), P.O. Sujanpur Tihra, Distt. Hamirpur (H.P.) declare that in my 10th class certificate issued by CBSE, my mother's name is incorrectly entered as Shashi. Whereas, her correct name is Shashi Kumari. All concerned please note.

MOHIT THAKUR
s/o Shri Kewal Singh,
r/o Ward No. 3, Doli, Tira Sujanpur (Teh.),
P.O. Sujanpur Tihra, Distt. Hamirpur (H.P.).

CORRECTION OF NAME

I, Deenu Ram s/o Shri Madho, r/o Village Naijimi, P.O. Khajjiar, Tehsil & Distt. Chamba (H.P.) declare that in my Aadhar Card bearing No. 3352 6041 3887, my name is wrongly entered as Dina Nath. Whereas, my correct name is Deenu Ram. I shall be known as Deenu Ram for all purposes in future. All concerned please note.

DEENU RAM
s/o Shri Madho,
r/o Village Naijimi, P.O. Khajjiar,
Tehsil & Distt. Chamba (H.P.).

CHANGE OF NAME

I, Kalashan Devi w/o Shri Sewa Dass, r/o Village Bari Halder, P.O. Kangra, Tehsil Kangra, Distt. Kangra (H.P.) declare that my name is wrongly entered in my Aadhar Card as Kailashan Devi. Now, I want to change my name from Kailashan Devi to Kalashan Devi. Concerned please note.

KALASHAN DEVI
w/o Shri Sewa Dass,
r/o Village Bari Halder, P.O. Kangra,
Tehsil Kangra, Distt. Kangra (H.P.).

CORRECTION OF NAME

I, Sudesh Kumari w/o No. 13746964A Ex Hav Ajmer Singh, Vill. Malon, P.O. Gindpur, Tehsil Amb, Distt. Una (H.P.) declare *vide* affidavit No. 157/MC, dt. 19-03-2026 before Executive Magistrate, Amb that in my husband's army service record my name has been wrongly entered as Pinki Patial d/o Hari Ram Patiyal & correct name is Sudesh Kumari d/o Hira Singh. All note please.

SUDESH KUMARI
w/o Sh. Ajmer Singh,
Vill. Malon, P.O. Gindpur,
Tehsil. Amb, Distt. Una (H.P.).